[Shri Bhupesh Gupta]

under the changed political situation he need not go by the administrative and bureaucratic rule. A political decision can be taken by him. I beg oi him and I beg of all that these two young sons of Bengal, Mr. Kanu Sanval and Mr. Souren Bose be restored to West Bengal. The West Bengal Government demands it the public demands it and all of us demand it; it is a national demand indeed and I do hope that everybody's voice will be raised in support of this damand, and above all there will be the voice of the former Prime Minister of the country, Shrimati Indira Gandhi.

MR. CHAIRMAN: Now the House stands adjourned for lunch to reassemble at 2.10 P.M.

The House then adjourned for lunch at ten minute_s past one of the clock.

The House reassembled after lunch at twelve minutes past two of the clock, Mr. Deputy Chairman in the Chair.

THE MAINTENANCE OF INTERNAL SECURITY (REPEAL) BILL, 1978

THE MINISTER OF JSTATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, I beg to move:

"That the Bill to repeal the Maintenance of Internal Security Act, 1971, as passed by the Lok Sabha, be taken into consideration."

'Sir, hon. Members are aware that the Election Manifesto of the Janata Party provides, *inter alia*, that MISA would be repealed. The policy of the Government in this regard was stated in the Address of the Acting President to the two Houses of Parliament on the 28th March, 1977, in the following words:

"Having regarding to the gross abuse to which the maintenance of Internal Security Act has been put during the last two years, a thorough review of the law wiH be undertaken with a view to repealing it and examining whether the existing laws need further strengthening to deal with the economic offences and security of the country without denying the right to approach the courts."

Accordingly the matter was examined and it was felt that if there were no Central laws to provide for preventive detention, difficulties might be experienced in dealing with certain serious situations. However, it was felt that reliable and adequate safeguards should be provided in the law to prevent any misuse. The Code of Criminal Procedure (Amendment) Bill, 1977 was introduced in the Lok Sabha on the 23rd /December;, 1977 with these objects in view. But considering the misgivings expressed even in regard to the provisions in the said amendment Bill and the persistent apprehensions that powers of preventive detention could be misused notwithstanding such safeguards, the Government reconsidered the matter. An announcement in this regard was made by the then Home Minister in this House on the 23rd March, 1978. The Code of Criminal Procedure (Amendment) Bill, 1977 was withdrawn on the 30th March, 1978. And a Bill to repeal the Maintenance of Internal Security Act was introduced in the Lok Sabha on 19th April, 1978. The Bill has been passed by the Lok Sabha on 19th July, 1978. I earnestly hope that honourable Members would support the repeal of MISA.

With these words I move that the Bill be taken into consideration.

The question was proposed.

श्री खुरशीद श्रालम खान (दिल्ली) : जनाव डिप्टी नेयरमैन, मैं अपनी जानिव से और अपनी पार्टी की तरफ से इस विल की पूरी ताईद कःता हूं श्री: यकोन दिलाता हूं कि हमारी पार्टी आपके साथ है, इस मामले में इस वक्त पूरी ताईद आपको हासिल है लेकिन यह कहना जरूरी समझा जाता कि हर जमाने के लिए, हर बबत के लिए स्रीर हालात कुछ ऐसे होते हैं कि जिनसे निपटने के लिए ग्रापको कुछ कानूनों का सहारा लेना पड़ता है, मैं इसका भी एतराफ करता हूं कि अब जो हालात हैं उसमें बुनियादी तौर पर हमारी जम्हुरियत के लिए इस कानून की अब जरूरत बाकी नहीं रही है और यही दजह है कि हम भी आपकी राय से इतिफाक करते है और भ्रापकी ताईद करते हैं। यह भी एक वाक्या है कि स्टेट्यूट बुक से बहुत से कानून हटाये जाते हैं जब उनकी जहरत नहीं रहती है। इसी तरह से अब आप इस कानुन को रिपील करने के लिए एक नया बिल लावे हैं, वह ठीक है और हम आपकी ताईद करते हैं। इस ताईद के सिलसिले में मैं यह जहर कहना चाहुंगा कि हर कानून के लिए जैसा मैंने कहा किसी यक्त कोई खास ज इस्त होती है या कोई खास दुण्यारिया सामने होती है। हमारे देश में बुनियादी तीर पर प्रिवेन्टिव डिटेंगन की मैं समझता हं कि पूरी तौर पर हमेशा कुछ न कुछ जरूरत महसूस हुई है और सन् 71 में जब ऐसा महसूस हुआ, मुल्क के लिए ज इरत थी तो भीसा कानून को लाया गया। यह ग्राप कह सकते हैं कि उसका इस्तेमाल कुछ गलत हुता, गलत इस्तेमाल करने के लिए किसी भी कानुत का इस्तेम.ल गलत या सही हो सकता है। उसमें कानुन की गलती नहीं होती या कानून बनाने वालों की गलती नहीं होती वह तो यह समझना चाहिए कि उस पर ग्रमल करने वालों की होती है। मैं वहैतियत मुसलमान अगर आपके सामने कोई बात कहता हूं और वह आपको गलत मालूम हो या वह अप यह समझें कि मैं सही वात नहीं कर रहा हूं या मैं एक ग्रञ्छा पड़ौसी नहीं हूं तो उससे इस्लाम के बारे में राय कायम न की जाय बहिक मेरे बारे में राय कायम की जाय। इसी तरह से ग्रापको यह मालूम है कि जिस बक्त हमें कानून की जब्रस्त पड़ती है, किसी खास मामलात में, किसी खास हालात में, मैं यह भी जानता हूं कि वह हालात ऐसे होते हैं कि

जिस वक्त ग्राप मामुली कानुनों से उससे नहीं निपट सकते, मसलन जो हमारे मुक्क में स्मलिय का एक ऐसा चैप्टर था, उनका एक ऐसा चैप्टर पड़ा था जितसे मामूनी हालात श्रोर मामूली कानूनों के साथ नहीं निपटा जा सकता था, इतकी ज हरत उत वक्त धापको पड़ी थी। यह मैं समझता हूं कि उनका इस्तेमाल सही था अब आपका 15 महीने का तजबी अगर यह आपको बतलाता है कि इन चीजों से या इस किस्म के मामलात से निपटने के लिए ब्रापके पास जो मुल्क के मामूत्री कानुत हैं वह काम दे सकते हैं तो बहुत श्रन्छा है उनका इस्तेमाल करके देखा जात और उनसे ही काम लिया जाय ताकि ग्रापको किसी ग्रोर प्रोवेटिव डि.शन के किस्म के कानून की ज इरत न पड़े। लेकिन मैं यह जरूर आपको यकीन दिताना चाहुंगा कि मसलन ऐसे हालात में जैसे कि समगतरों का मामला है कि जो खुद तो अनग रहते हैं लेकिन दूतरे लोग उनका काम करते हैं ता कोई स्रत ऐसो होनो चाहिए कि जो बुनिय दो तौर पर किसी चीज के जिम्मेदार हों जो बुनिय दी तीर पर एक जुर्म के जिम्मेदार हैं लेकि। पसे-पर्दा रहते हैं, पर्दे के पीछे रहते हैं , हटे हुए रहते है तो ग्राप उनसे भी नियट सकें, ग्राप उनके साथ कानून के साथ इंजाफ कर सकें ग्रीर वह इंसाफ हो सके। उसो तरह से ग्रीर भी कुछ मामलात है मसलन ग्रगर कोई गिजा बेचने वाला, खाने पीने की चीजें बेचने वाला, या दवाएं बेचने वाला, ऐसे लोग जो इंसानों की जिंदगी से खेजना चाहते, है ऐसे लोग जिनके अनुसार, अपना थोड़ा सामुनाफा मद्देनजर है लेकिन वे इन्सानों की जिन्दगी से बिल्कुल बन्याज होकर उनकी जानों की कोई कीमत न समझ कर उनके साथ ऐसा बर्ताव करें कि जिससे उनकी जानें खतरे में पड़ें तो मैं समझता हूं कि हुकूमत ग्रीर हुकूमतें-वक्त और उन लोगों का जो ग्ररबाबे इक्तदार होते हैं यह फर्ज हो जाता है कि चाहे एक तबके के साथ सख्ती भी करनी पड़े, लेकिन [शीखुरारियातम खार] वह समाज और मुल्क के और यवाम के फायदे में हो ।

मुझे यकीन है कि इस कातून के हट जाने के बाद आप ऐने जरूर हानात पैदा करेंगे, आप ऐने मामलात जरूर देख सकेंगे कि इन बोजों से आप अच्छो तरह से लिपट सकें और मुनासिब तरीके से लिपट सकेंं। वे लोग जो दूनरों को जान व माल, दूसरों की इज्जत और दूनरों के मामूल से खेलना चाहने हैं, जिनके दिल में दूसरों की इज्जत और दूनरों के नामूल से खेलना चाहने हैं, जिनके दिल में दूसरों की इज्जत और दूनरों के नामूल सोर जानमाल को कोई वकत नहीं है, ऐसे लोगों के लिये आपको यकीनन कुछ करना है।

श्राप देख चुके हैं कि मृल्स के श्रन्दर इस वकत का हालात पैटा हो गये हैं। हमारे मृल्क के श्रन्दर कानून और इंतजाम की जो हालत इस वकत है वह इन्तहां हो खराब नौत्रत तक परंच चुको है और इससे निन्दने के लिये बहुत जलरो है कि चाहे वह मामले कानून के साथ या और जलरो कानून में तब्दोलो करने के बाद ऐसे श्रन्तने धाएको मृजल्ला कर सकें, श्रापके अन्दर ऐसो ताकत हो कि श्राप उनने निन्द सकें और शहरियों को और गरोब भाई बहिनों को जिन्दगों, माल, इज्जत और नामूस महकूत रह सके।

श्रगर यह नहीं हो सकता है तो मैं समझता हूं कि वह दुकूनत दुकूमत करने के काविल नहीं है, जो इतका तहफुज, लोगों को यह यकोन न दिला सके कि तुम्हारो इज्जत, माल, जात और नामूस महफूज हैं।

इसी तह से हमारे मुल्क में जो लोग समाजी जिन्दगी को खराब करना चाहते हैं जो हमारी इश्त्तसाबी जिन्दगी में अवतरी पैदा करना चाहते हैं, जिन्होंने हमारी समाज को इश्त्तसाबी जिन्दगी में ऐसे हलात पैदा कर दिये हैं कि महसूस यह होता है कि हम एक गढ्ढे की तरफ बढ़ते जा रहे हैं, जनको रोकने के लिये आपको सोचना पड़ेगा कि आपके पास ऐसे कानून हैं कि जिनसे आप उनसे निषट सकें, आप उनका मुकाबला कर सकें।

लेकिन श्रगर श्राप समझते हैं कि कोई ऐसे हालत हैं, कोई ऐसी क्षमजोरी है, लचक है कि जो श्राप्को श्रात मक्षम हासिल कर में मदद नहीं दे सकती तो मुझे दकीन है कि हसारे मंत्रो महोदय और तृकूमत उससे निपटने के लिये जल्द से जल्द कोई ऐसा इन्तजाम करेगी, कोई ऐसा कानून जकर महेनजर रखेगी कि उससे उसका निपटारा हो सके।

यह होता है कभी-कभी कि कुछ कदम उठाने से वह दृक्मते-वक्त जो भी हो, उसके कुछ कामों से लोगों को कुछ तक्त्रोफ उहंबती है। लेकिन यह भो साथ में देखना चाहिये कि बोड़े हिस्से को या चन्द लोगों को या खास किस्म के फिरके को जो तकलोफ पहुंची है या परेशानी हुई है, धावाम के लिये अगर ब्राम लोगों के लिये कोई फायदे को बात थी या कोई फायदा हो सकता या या फायदा हुया था, तो इस चोज को भी सामने रखना चाहिये । मसनन, ग्राप समझते हैं कि ग्रापने अपनो समझ में अच्छा हो किया, बहुत से लोग जो त्रिवेन्टिव डिटेन्शन में थे उनको छोड दिया । मैं समझता हूं कि मुझे और िसो को भी इस चीज का एतराज नहीं होगा इसलिये कि ग्रानने ग्रपनी समझ के म्नाबिक किया और यच्छा काम समझ कर किया । लेकिन क्या में पूछ सकता हूं कि ऐसा करते वक्त ग्राप्ते जांचा था, देखा था, पहचाना था कि जिन लोगों को ग्राप छोड़ रहे हैं, क्या वे सब इसके वाकई काविल हैं कि इनको छोड़ा जा सके, आजाद किया जा सके ? अगर यह नहीं था, तो मैं समझता हं कि आज हमारे मुल्क के अन्दर, हमारे शहरों में, हमारे देहातों में, हमारे गांवों में, हमारे कस्बों में जो इस वक्त अवतरी कानून के अन्दर आई है, जो लोगों के दिल से कानून का खौफ निकल गया है, उसकी जिम्मेदारी भी बड़ी हद तक

इस चीज पर पहुंचती है । मैं इस बात का कादल नहीं कि ग्रगर कोई किसी के साथ ज्यादती हुई है या विसो के साथ गैर-अहरो तौर पर ग्रमल विद्या है तो उसको छोड़ा नहीं जाए, उसको जरूर छोडना चाहिए लेनिन जो लोग ऐसे थे कि ज. वाक्यो इस जीज के जिल्मेदार थे या इस बात के मस्तहक थे उन के मामले में जरूर हमें गौर बरना चाहिए श्रीर मैं समझता हं कि 15 महीने के पिछले तज्बें ने ग्रापको भी कुछ तज्बी कराया होगा, घापने भी देखा होगा कि बहुत से ऐसे लोग भी बाहर है, बहुत से लोग भी आ गए कि जिन्होंने समाज, मुल्क और कौम के ग्रन्दर जो ग्रवतरी पैदा की वह मैं समझता हं कि एक किन्मेदार हक्मत की हैसियत से न आप पसन्द करते हैं न एक जिम्मेदार श्रपोजिशन को हैसियत से हम पसन्द करते .हैं और हम दोनों में इस बात पर इतिफाक है और यह एक ऐसी चीज है कि जत पर इतिकाक होना हो चाहिए।

एक ग्रीर चीज की तरफ मैं ध्यान दिलाना चाहुंगा । अक्सर ऐसा हुआ है और हमारे मंत्री जो को तो मुझ से ज्यादा शायद श्रापको मालुम होगा कि हमारे मल्क के वारे में बाहरो खतरे बहुत से हैं ग्रीर उन बाहरो खतरों में कुछ ऐसे भी हुए हैं कि खद हमारे वद-वक्त देश के निवासी मालम नहीं िस्तो लालच से या ग्रीर िसी दवाब में श्राकर देश के बारे में कुछ जासुसी भी करने लगते हैं, कुछ ऐसी भी हरकते करते हैं, कुछ ऐसी इन्फारमेशन बाहर पहुंचाते हैं जो हमारे लिए नुक्सानदेह साबित हो सकती है भ्रीर जिस को हर कौम, हर मल्क बचाना चाहतः है, महरूज करना चाहता है। ऐसे लोगों से निबटने के लिए मैं समझता हं जरूरी है धाप को देखना कि धाप उस पर फौरन श्रमल कर सकें, श्राप उनके साथ ऐसा श्रमल कर सकें कि उसमें देर न हो, उनको ज्यादा बक्त बचने कान मिले, वो बहुत दिनों तक

टालमटोल न कर सकें और जो उनकी नेफिंदिस एविटविटीज हैं या जो इस विस्म का कारोबार कर रहे हैं या इस किस्म की चीजों में हिस्सा ले रहे हैं या विसी दल के खातिर कर रहे हैं, उनको इन हरकतों से रोका जा सके।

में एक ग्रीर चीज की तरफ तवज्जह दिलाना चाहुंगा, बहु है हमारे यहां फिरके-दार ना मामलों का मसला, इतलिए कि फिरकेवाराना म ले हमेगा एकदम से भड़क उठते हैं और यह हमारे सब के लिए वड़ी शर्मनाक बात है । मैं जानता हं--जितना हम बुरा समझते हैं, जितना आप बरा समझते हैं, जितना हम चाहते हैं इस विस्म की चीजें हमारे मुलक में नहीं हों, उतना ही ग्राप चाहते हैं-ग्रगर हम से ज्यादा नहीं, हम से कम नहीं, लेकिन बराबर जरूर चाहत हैं--लेकिन कुछ ऐसा देखने में श्राया है कि बहुत से लोग उन फिरके-बाराना झरडों को भी, उन मामलात को भी वहाते हैं, उन को उमारते हैं और वह उमारना उन का होता है सिर्फ इसलिए कि कुछ जाती फायदा होता है, एक ऐसे जाती फायदे के खातिर या निजो झगड़ों की खातिर झगडों को बढ़ाते हैं। मसलन, देखने में श्राया है कि कहीं छोटा-मोटा झनड़ा हो गया है, झरड़ा सामने आ गया, लेकिन में नहीं समझता उस झगड़े के बाद, उन फशादों के बाद, कभी सही तरीके से उन मुनजिमों का पा चला हो जो किसी भी तरीके से उस से ताल्ल्क रखते हों, जो वाक्यो जिम्मेदार थे, जिन पर पूरी जिम्मेवारी इस चीज की याती थी ग्रीर उनको सजा मिलनी चाहिए थो। इसलिए होता यह है कि इस किस्म के लोगों पर महतों तरह-तरह से मुख्यमे चलते रहते हैं और ग्रखीर मैं पता यही चलता है कि हुमा कुछ भी नहीं। शुरू में तो कुछ शोर उठता है, शुरू में बहुत कुछ लोग करना चाहते हैं लेकिन ग्राखीर में जब फैसला होता है,

[श्री खरशीद झालम खात]

तो जो चीज उभर कर आती है, जो आखिरी चीज होती है, उसमें पता चलता है कि जहां से हम चले वहां बापिस बा गए और कोई ऐसा इलाज या ऐसी सजा नहीं हो सकी जो दूसरों के लिए इबरत बनती ताकि वे आइंदा इस किस्म की चीजों में न पड़े, आइंदा इस किस्म के मामलात को न उठाएं। यह बद-किस्मती है कि हमारे देश में 30 साल की प्राजादी के बाद भी यह चीज वाकी है और यह चीज चल रही है । इस से निबटने के लिये मैं समझता हूं कि हमारे देश के जो कानुन हैं उनसे निबटारा नहीं हो सकता। यह श्राप का भी तज़र्बा होगा पिछले 15 महीनों में, इसलिये कि आपके जमाने में भी इस त्तरह के बहुत से फसादात हुए हैं। बहुत सा जानी और माली नुकसान हुआ है। उन का तदारक करना, उन को रोकना हमारा श्रीर आप का फर्ज बन जाता है। मैं यकीन दिलाता हं कि इस सिल्सिले में अगर आप कोई कान्नी कदम उठान चाहेंगे तो उस में हमारा तयाउन आपके साथ होगा और हम आप के साथ मिल कर वह काम करना चाहेंगे ताकि इस किस्म के झगडे ग्रीर मामलात को हम रोक सकें।

दूसरे, मैं माननीय मंत्री जी से यह जरूर कहना चाहूंगा कि जो हमारे मुल्क में कमजोर तबके के लोग हैं

May I speak or the hon. Minister •wiH continue his dialogue . . . (Interruption) .

दूसरी चीज यह है कि (Interruptions) लेकिन मैंने यह दावा कहीं नहीं विया कि मेरी बात समझ में भी था सकेगी।

दूसरी चीज मैं यह ग्रर्ज करना चारूंगा कि हमारे मुल्क में बहुत से कमजोर तबके हैं ग्रीर ऊर्जा मंत्री जी उन को बहुत ग्रण्छी तरह से जानते होंगे ? वह सदियों से पिस्ते रहे हैं 1, उन की सदियों से हकतलफी होती रही है । उन के साथ सदियों से ज्यादती होती रही है । इस छोटे से इलाके दिल्ली में भी धाज एक ऐसा गांव है कि जहां उन को सात साल पहले जमीन मिली थी लेकिन उस जमीन को वह अ ज भी जोत नहीं पा रहे हैं। तो क्या इन चीजों से निबटने के लिये आप को किसो खास कानून की ज इस्त है या नहीं है । वैसे यह देखना ग्राप का काम है। द्याप ग्रपनी जरूरत समझ सकते हैं। ग्रा**प** हाकिमे वक्त हैं। लेकिन हाकिमे वक्त होने के साथ-साथ यह ग्राप की जिम्मेदारी है कि श्राप यह देखें श्रीर यह समझें कि श्राप का फर्ज क्या है और जो हमारे मुल्क के रहते वाले लोगों का हक है उस हक को ग्राप उन्हें दिला सकते हैं या नहीं। उस को ग्रगर मीजदा कानुन के तहत ग्राप दिना सकते हैं तो वह मौजदा का रूनों से दिलायें, लेकिन ग्राप उन की मदद से आप वह हक उनको नहीं दिला सकते तो ऐसी सुरत पैदा कीजिए कि जिस से ग्राप एकेक्टिव तीर पर, ग्रासर के साथ, बहुत ही वाग्रसर तरीके से मामलात को हल कर सकें और उन की दुश्वारियों को ग्राप दूर कर सकें ग्रीर उन के मामलात को ग्राप निपटा सकें ग्रीर इस तरह से उन मामलात को ग्राप निपटायें कि जिस से हमेशा के लिये वह चीज खत्म हो जाय । यह नहीं कि वक्ती तौर पर वह चोज दब जाय या दबा दी जाय और बाद में वह फिर बार-बार उभरे और भड़के ग्रीर वनियादी तौर पर वह चीज बाकी रह जाये।

इस में जैसा कि मैंने शुरू में कहा था, खास तौर पर मैं फिर एक बार दोहराना चारंग स्मगलर्स का मामला, इतिलये कि स्मगलर्स ने हमारे देश की एक्तसाबी हालत, हमारे देश की आर्थिक हालत पर बहुत असर डाला है और आज भी वह अपने क म में उसी तरहसे मसरूफ हैं और अपने काम में लगे हुए हैं जैसे वह उसे अपना फर्ज समझते हों। वह देश के हित में नहीं है और उस से हुमारी कीम, हमारे समाज और हमारे

Bill, 1978

मुल्क को नुकसान पहुंच रहा है। आप कोई ऐसो सुरत की जिए कि जिससे इस को रोका जा सके, इस पर पावन्दी लगायी जा सके, इस लानत को खत्म किया जा सके ग्रीर उन की इस तरह की एक्टि-डिज से हम को हमेजा के लिये नजात मिल सके और हमारा देश स्मर्गालग के गुनाह से पाक हो सके । मैं इन ग्रल्फाज के साथ इन बिल को फिर ताईंद करता हं और यहो कहना चाहुंगा कि जिस तरह से एक उर्द शायर ने कहा है:

"रात भर पीते रहे, सुबह को तीबा कर ली, रिन्द के रिन्द रहे, हाथ से जन्नत न गयी।" यह न हो कि ब्राप इसी में उलझ कर रह जायं भीर कुछ न कर सकें।

SHRI DINESH GOSWAMI (Assam): Mr. Deputy Chairman, Sir, I take my stand here to support this Bill and I consider that this is one of the boldest measures that the Janata Government has taken during their 18 months' rule. Therefore, this House will wholeheartedly welcome this measure.

provision of preventive detention is incompatible with democarcy. However, even the advanced countries have by now realised that to meet certain contingencies certain specific laws are to be brought. Even countries like the United States of Americat as late as 1950; had to brhig on the Statute Book the Internal Security Act. But the unfortunate part of Indian political life has been that though preventive detention was brought into the Statute Book as a temporary measure, it almost continued as permanent measure. The record shows that when Mr. Patel brought the first Preventive Detention Act in the House as the Home Minister, he had to pass agonising time and had to pass two sleepless nights before he really brought this measure into the House. At that time, the makers of modern India probably were confronted with the question of safeguarding the newly gained freedom and that required the bringing of the Preventive Detention Act. But, unfortunately, that Act con-

tinued up to 1969. Again, because of delicate situation, the Maintenance of Internal Security Act was brought 1971. There into the Statute Book in threatened invasion from Pakistan and thousands of people which grew into millions were coming from India, subverthe then Pakistan to sive activities were growing and the situation was such that it was thought necessary to bring a provision bv which the preventive action could to safeguard the integrity taken this country. But we have seen and has been our experience probably we must learn a lesson from it that when power is concentrated in the hands of an individual or even a Government by this type of statute, the tendency ultimately grows for the power to g,o tangentially and that has been our unfortunate experience ing the last few years. When the Repeal Act has been brought to this House, Sir, we all welcome it and feel that the Government has 'undoubtedly done a very bold thing. But, at the same time, we must recognise this fact that this has brought additionali responsibility th_e Government because though to Maintenance of Internal Security Act was utilised undoubtedly in some cases for political purposes which must confess, it was also utilised to Temove certain distortions in some. social and economic spheres. I feel that it is not necessary to have an act like Maintenance of Internal Security Act to remove these distortions. But these distortions, to a certain extent, were curbed through the help of the Maintenance of Internal Security Act and a common man or ordinary man will be misled and will carry a wrong impression about this legislation if he findg that after this Act has been repealed, these distortions are growing. The Government and the ruling party has responsibility, in the interest of the democratic polity of this country, to see that these distortions do not grow after the Act is repealed. It will be a sad day both for this country, for the democracy in this country and for

[Shri Dinesh Goswami]

institutions of this country which we cherish il the Government, by their half-hearted measures and by their compromises, allow the distortions to grow. We have seen unfortunately, that during the last 15 mont.is of Janata rule, the distortions have grown. I hope that every Janata Member will put his hands on his heart and try to see what the effect of the Repeal Bill on the common man today is. If this Bill had been brought at the time when the Janata Party came into power, it would have generated a tremendous enthusiasm. But today hardly the country is taking any notice of it. The Lok Sabha has v.assed the Bill recently. But there was hardly any response in the whole country and the ordinary man in the street has allowed such a measure almost to go unnoticed. This is the fact of life which the country must take very serious note of and which the Government must take very serious note of because ordinary man is feeling that merely by the removal of this type of provision from the Statute Book his problems are not solved. In the last election of 1977—We shall have to concede ar.d confess-we lost and the Janata Party came into power. No doubt, to a certain extent, because of emergency excesses. But it the was also because of the fact that during the emergency the people felt suffocated and they change in the political felt that a structure was neeessary so that they can express themselves freely. wanted to get away from the feeling of suffocation which they exprienced during the emergency. The common man's enthusiasm grew. But with the passing of time in the last 18 months the enthusiasm has virtually evaporated and if recent election results are any indication then it seen the people have become indifferent to this enthusiasm. Why is ?o? It is because in the 1977 elections they voted the Janata Party to power. They voted against the ruling party in the high hopes and aspirations. And those aspiration* have fully been

I myself was a victim of the belied elections. They thought that with the change of the Government virtually a new climate will be created in which every individual will have the opportunity, to express himself. After all, democracy does not merely mean a rule of the majority. The essence of democracy is that duals get fullest freedom of expression, fullest opportunity where their individuality blooms. But, unfortunately, we have seen that the Janata Party because of its inaptitudes, compromises, because of its failure tackle problems or because they have been busy so far in fighting intraparty rivalry, have not been able to create a climate in which the ordinary man in the street would feel that he has the opporunity of expressing himself freely in this country. If the Home Minister of the country goes and tells the common man: Look here, we have done a tremendous thing, we have repealed the Maintenance of Internal Security Act; his reply will be: What of it, how does it help me? During emergency at least I was safe fron the oppression of land-owners but today I find that if I try to exert my right over the land, well, either I am burnt or my family members are burnt. Therefore, when we repeal this provision of law, if we really wart to have its healthy impact on the society, if we really want to create a psychological climate in this country so that these laws may not be promulgated at any time in future, it is also our duty to create a climats where ordinary man will be able to feel that really a situation has been created where he treated as a part of the society, a society in which he has the full right and opportunity to express himself and where he is not pt the mercy of the privileged few. Unfortu'i^teW. that situation we have -not been able to create. We are talkirp, in high terms of constitutional rights and guarantees. What constitutional right of freedom of expression means to an ordinary man who is striving every day for a square meal. After all, to him it does not matter whether

one has the right of expression. We talk about constitutional and fundamental rights of freedom of trade or freedo.-n of employment whan even graduates, science graduates and most of the degree holders are asking, for peon's posts. When we put before them the statute book and say: you have got the fundamental right of freedom of trade and all that, to them it seems to be the greatest mockery. To an ordinary Harijan when I say: you have got the right to property, it becomes a mockery because even when he £33s io plough on this land, the right which he legally got, he is put has to merciless troubles. Therefore, I feel that while repealing this statute if we take the satisfaction that wo have done everything, I think we wil) be misleading this country and we will be suffering from a gross delusion. That is why I feel that while we repeal this Act, while we pass <his Act, a greater sense of responsibility must dawn upon the ruling party and equally upon us so as to see that the distortions which are growing every time do not grow, and may be curbed.

Mv friend spoke about smugglers. We know that there are very many vested elements in this country, smugglers, black-marketeers and big houses even, who want to distort the e'.i-noiriy of this country. They Teally want to apoly the entire economic mechanism of this country to their own benefit, to the detriment of the vast millions of this country. Up till now the Maintenance of Internal Security Act, to a certain extent, acted as a curb on them, as a threat UDon them. But when we have removed this fror^ the ststute book—I am not saving keep it, because I feel that this tyoe of a measure leads to other distortions, much more grave distortions-, wt must also see that these anti-social elements do not take advantage of H. Therefore, I feel, Sir. that while welcoming this Bill, the Government must also take the totality of the picture into account and must apply their mind very seriously so that these distortions may not grow and the common man may feel that really these

types of statutes are not important. I have got my grave doubts her?. If you had asked an ordinary man in the street whether the Maintenance of Internal Security Act is necessary or not immediately after the elections, he would have said: No, it is not neeessary, scrap it. But today if a vote is taken I have got my doubt as to what will be the percentage in its favour or against it. It is not only to say positively in favour of MIS A but it seems something has gone wrong in the style and funct'oning of the Janata Party itself, may ho in the entire polity of the country in which such a situation has emerged r.fter 18 months of Janata Party's rale and I hope that the Janata Party wiH take note of it.

Before concluding, I will like to draw the attention of the Minister that though the Maintenance }f Internal Security Act is being iepraled, the fact remains that in a numb or ol! States there are preventive laws in existence. These laws are in existence in Madhya Pradesh. Th"se laws are in existence in Jammu and Kashmir and also in other States. If we allow these laws to be in existence in some States and allow the State ernments to take action under the preventive detention laws in the States, it will mean that not what you have done here is of a restricted value but also there will be discrimination between a citizen of one State and a citizen of another State. A citizen of one State will have complete freedom while a citizen of another State will be at tho mercy of the executive or the bureaucracy or the ruling clique. That situation, I think, is not warranted under the provisions of the Constitution. I do not know whether vou would like to do something regarding Jammu and Kashmir, but I do not find any ground as to why in Madhya Pradesh such an Act should still continue when in this Parliament we are repealing, this Act. Therefore, I feel that the time has come for the Government to take a fresh look about the entire preventive laws in existence either In the

Bill, 1978

[Shri Dinesh Goswami]

form of preventive laws or otherwise, to take a comprehensive view of the matter and to take measures by which the preventive laws which were in existence in different States are also repealed.

With these words, I thank you for giving m_e this opportunity to speak and I lend my whole-hearted support to the provisions of this Bill.

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, Sir, in my opinion we are now passing through a historic moment when a black law is goin? to be thrown out lock stock and barrel. It is strange that this historical Bill should have such an innocuous title as Bill No. 64-C of 1978, a Bill to repeal the Maintenance of Internal Security Act, 1971. The Maintenance of Internal Security Act, 1971, is hereby repealed. I should have thought that in a moment like this the debate that we have been hearing so far would have gone a little farther than human proportions and that generosity would have flown a little more freely because it is not often that Parliament witnesses an Act which restores to the people what is legitimately theirs Acts of Parliament over the years have always taken away from the people whatever little they had. Therefore, when you are today in a process of reversing that historical process, I should have expected greater joy and greater magnanimity.

Sir, I heard very carefully to the extent that I could understand the hon. Member, Mr. Khurshed Alam Khan. While welcoming this Bill he has all manner of reservations. I do not know why while trying to justify that there are times in the events of man when such draconian laws pre absolutely necessary, the statement in itself could have passed by itself but his obvious reference was that in the years of the emergency, in the years 1975 and 1976, these laws were absolutely necessary.

SHRI KHURSHED ALAM KHAN: I did not mention any years.

SHRI PILOO MODY: He did not mention any (years, but I think he

would allow me to interpret his speach in the language he gave it. Therefore, Sir, this idea of trying to justify which is really indefensible is something that has disappointed me. My hon. friend, Mr. Goswami, was a little more careful and a little more circumspect. He welcomed it a little more wholeheartedly but not totally. He said that the deteriorating law and order situation should make one sit up and think whether this is the proper moment and that a number of common people, whom only the hon. Member, Mr. Goswami, gets to talk to, have been telling him that this is not the right time, that had it been done about fifteen months ago, it would have been

SHRI DINESH GOSWAMI: I think Mr. Piloo Mody has completely misinterpreted my speech. I never said that this is not the time when the Act should be repealed. I said this is the time. I only wanted that the Government should create a proper climate. Because of the deteriorating law and order situation and other things, the common man should not be carried away by the feeling that this is not the right time. Now, because of these things the common man is not feeling enthusiastic about it. The Government should create a proper climate in which he feels enthusiastic about it.

SHRI PILOO MODY: Sir, now that he has translated his own speech..

SHRI BHUPESH GUPTA (West Bengal): Sir, we are looking forward with interest to his speech. Mr. Piloo Mody will be certainly right in comic footnote.

SHRI PILOO MODY: I am glad to have a second translation by Mr. Goswami to what he said earlier. dispute his translation I d_0 not He said that this either. perhaps not the proper moment and that it should have been done fifteen months ago when there was great enthusiasm. I agree with him. This is what he does not understand. I agree with him whole-heartedly. As matter of fact, I condemn my own Government for not having brought forward this Bill earlier. Why have

they taken fifteen months? God alone knows. Why should they take so much time for us to come to this day when the Bill is being repealed with exactly one line? I wrote to the Government. I wrote to the Prime Minister more than eight months ago, that this Bill should be thrown out, lock, stock and barrel with only one line. At that time there was all manner of cautious thinking going on—such as my friend there is advocating today and such as my friend at the back is also advocating—as if the maintenance of internal security is to be conf.: ;ed with the maintenance of law and order. Sir, there is a vital difference between the two. One is fundamental and the other is a matter of governance. What is fundamental cannot be tampered with and this wrv friends all these years did not understand. Why should they not welcome this whole-heartedly? After all, whom does it really protect? It protects them because MISA in this country was never used for its right purpose. It has always been used for the wrong purpose. Therefore, this repeal really protects them. My friend Mr. Kalp Nath Rai can keep growing and growing till he becomes to my size and still be sure that he will not be taken in on same dark night, woken up from his sleep and hauled up to jail without even a modicum of goodbye to his wife, children OT- whoever else h' rnav have around him. Sir, I do not know why these people should be so hesitant in acclaiming this.

SHRI KHURSHED ALAM KHAN: We cannot acclaim . . .

PILOO MODY: Are you worried about your coming back? TMs is what alwavs intrigues me. They think that if you do something in the name of an economic offence, or, if vou do something in the name of a social offence, Go<j will forgive you. But if vnu do something in the name of a political offence then, of course, there is no forfivene>s. I cannot understand this strange logic. must apply Law ecinally to you as it does to every o'her citizen in this country. To think

political downright corruption, political nonsense is of a higher order than economic offences or social offences would be to put you upon a pedestal which you do not deserve at all. Sir, the law must apply equally and this is the essence of the phrase 'rule of law'. Rule of law means that a law is passed and that law is to be applied equally to every single citizen of this country. And they have to say that smugglers can be tried under one law, tax-evaders can be tried under another law, other offenders can be tried under a third law, but politicians must be secrosanct, they cannot be tried under any law. This 13 a sort, of thinking which is.

SHRI BHUPESH GUPTA: Now the Lokpal is coming.

SHRI PILOO MODY: I am not interested in the Lokpal, I will explain Lokpal to you later on. And to think these laws can be graded depending upon who is making the law, this sort of thinking has degenerated our democracy, eroded our morality and led to a situation which made it was possible for bringing in such a draconian emergency, all justified by mere words, words that can be pTayed upon, as if a situation existed in the year 1975 which was in any way better or worse than the situation that exists

Therefore, Sir, I do not want to say much on this subject. I do not even want to recriminate. I am so happy that finally this one line Bill has been brought before this House. I am so happy that we have been in a position to restore for the people their fundamental liberties. I am so happy that I have been asked to participate in this debate. I will end by merely aDnealiner to the rest of the House th-it whi'e carrying through this debate I wish you to see the positive and the hanoier aspects of thi? Bill instead of being over-cautious over-sensitive to apologise for the past in terms of defending it, and instead to create a future in terms of bringing it about.

I thank you, Sir.

SHR BHUPESH GUPTA; Sir, I rise to whole-heartedly welcome this

SHRI PILOO MODY: No 'buts' now.

SHRI BHUPESH GUPTA: There is no reservation whatsoever in welcoming this measure because over the vears I have been here before we have been fighting. I gained my political career under the preventive detention in early 1930s. I went TO jail as a student, matriculate, and I came out as a graduate from the jail. So, I went to jail under preveMtive detention; those were the days of the British. Later on also, under the Congress rule, in the beginning I suffered under the Preventive Detention Act. as it was then called for before that other Acts were there. Well for three year_s I had eluded" arrest. In fact, Sir, I heard the news of my election to the Rajya Sabha in 1952 in ward number 7 of the Dum Dum Central Jail, a victim of the Preventive Detention Act. Straight from that cell I walked into this House and since then I have been here.

SHRI PILOO MODY: You mean, a prisoner of this House.

SHRI BHUPESH GUPTA: Well, I have been, you may say, under perpetual detention of this House. Sir, therefore, you can well imagine how happy I would be.

I shall give you some facts in welcoming this measure. Much of the things Mr. Piloo Mody has said and I am in agreement with him. It is very heartening to hear such things from such a massive person as Mr. Piloo Mody and certainly I appreciate what he has said. But the way the BiM was 'moved, was the most lifeless—the speech made fro mthis side.

Mr. Dhanik Lal Mandal wanted to perpetuate it. Now because of 3 P.M. you, because of us, because of many on thi_s sid° and in the public the Crj.nina¹. Procedure Code (Amendment) Bill has not bee_n gone through, and MISA is MISA is gone, Mr. Charan Si^gh is gone. That is the irony of it. Mr.

Charan sfeigh has gone faster than MISA and Mr. Charan Singh wanted to keep it alive.

Sir, as you know, in the beginning of the Session when the President entered the Central Hall to address us, I got up and reminded him as to what happened to the promise in the previous year's Presidential Address that MISA would be repealed. The President said that something would be done. Ultimately, we got, as you know, the Criminal Procedure (Amendment) Bill. Before we got this, an attempt was made to bring that in. Mr. Piloo Mody is quits right when he said that it should have gone much earlier. In this regard, I must thank Mr. Advani who repealed that abnoxious Bill—the Prevention of Publication of Objectionable Matter Act—and also restored the immunity of Parliamentary proceedings. Feroze Gandhi Act was assassinated by a person very dear to Feroze Gandhi and revived by a Jana Sangh leader. Since ig the irony.

SHRI PILOO MODY: Thit makes you a member of the family.

SHRI BHUPESH GUPTA: And the other Act which Jawaharlal Nehru abolished-the Prevention of Publication of Objectionable matter Act—in 1956 in this House (I participated in that debate) was revived by Jawaharlal Nehru's daughter and repealed again by a Jana Sangh leader. Such things happen.

I should like to tell you that when I spoke o'n this subject in May/August 1952, it was not my privilege and fortune to have any of you present in this House. Today you are new faces, good faces, and I entertain good hopes from many of vou. New, Sir, after so many years we are repealing the Maintenance of Internal Security Act, there.

I should like here to point out one or two things about the history of it. The Preventive Detention Act has a very dark history of which this is the Droget-"" whl-h we aro repealing today. There was a case pendin" in Calcutta Hgh Court on a writ petition by a 'number of Communist detenus. That was in the beginning of

1950. At that time, there was no Preventive Detention Act, or for that matter any Central law on detention. There was the West Bengal Security Act against which we agitated, under which many of us— not me personally but my colleagues—were detained. Perhaps Mr. Jyoti Basu was also one of them. Many of our other comrades were detained. The_n came the Constitution into force on the 26th January, 1950. When the Constitution came into force, all those detention laws passed by the States were in danger of being struck down as ultra vires of the Constitution. In the Calcutta case, it was almost certain that it would be struck down and all the 300 and odd detenus would be released. In that situation, in the month of February, when the judgement was about to be delivered, I was then an underground, hunted by the police, wanted under preventive detention law, and what happened was that in the provisional Parliament Sardar Patel came rushing one day and said: "Pass this Bill today." "What Bill? People will not know. H_e said: "I have passed a 6leeples_s night an dl have brought a Bill called the Preventive Detention Bill, 1950. You have to pass it today; otherwise the blessed Communist detenus will be released all over the The same day it was passed. All the rules were waived to get the Preventive Detention Bill through in one single da_v by the great sarder Patel. That is how the Bill was passed.

Then, Sir, though they had finished the Communist Party, with the blessings of our people w_{e} appeared in the two Houses of Parliament as the major Opposition party and I occupied those benches where Shri Kamlapati Tripathi sits. I came from the Dum Dum Jail to this position. Mr. Gopalan came to the other House to the similar position. That was a slap in the face of the Congress rule at that time.

So the Act was passed. It was a temporary measure and every iwo years it needed to be renewed. In 1952 they brought it for renewal, after

two years of lts passage in 1950. It with strong opposition at was met that time from the entire opposition. And there, along with us, we had-I must take that name—Dr. Shvama Prasada Mookherjee who along with us tought against the Preventive Dentention Act. There was Meghnad Saha. Many others were there whose names I need not take, great figures in the Indian Parliament. We were junio_r people. I know how he seat together to resist tooth and nail the renewal of that measure. The entire Opposition rose. At that time the Government did not listen. But Pt. Jawaharlal Nehru did one thing. He made certain modifications to tha Preventive Detention Act such as Advisory Board ^{an}d many other things, liberalised as they called it. The Act was put through. Mr. Katiu! was then the Home Minister in his place sitting over there. He was piloting this Bill with gust, renewal of the Preventive Detention Act /or security, for independence, to maintain progress and to protect our infant state from the Communists, people with daggers and bombs in their hands. They had to be put in prison. Mr. Katju one day asked me: "Do vou know, Mr Bhupesh Gupta, how to spell democracy?" I got up, Sir,, and said, "Yes, I do."

SHRI PILOO MODY: C-O-M-M...

SHRI BHUPESH GUPTA: Yen, I "K-A-T-J-U". He was taken aback. That is democracy. Katju was sitting there. According to this new definition democracy must be Katju. The battle was fought out and we got the liberalised Act. That is how it continued. That is the

Here I will give you a little arithmetical fact. Since independence we have always been under the Preventive Detention law. But we have had under the Central law Preventive Detention for 324 months, not counting the 16 months when there was no Central Preventive Detention Law. We joined them, some sitting there.

Mrs. Indira Gandhi was running a minority government in 1969 after

[Shri Bhupesh Gupta] the split, her 'number having down to 223 in the Lok come Sabha in a House of 523. One day a meeting of the Opposition leaders was called in December. An agenda was shown. One item for the next was "Renewal of Preventive Detention". Some of them will remember it. We told Mrs. Gandhi that it would not be passed. Those days are over. And if she attempted to pass it she would bear in mind the implications of it. It would be defeated in the Lok Sabha. And when a major Bill is defeated in the Lok Sabha the Government falls. We came out very sharply that if Indira Gandhi tried to pass this Preventive Detention law, the Government must go. Then, Sir, at the next meeting, in the agenda we found that that item was taken out.

SHRI PILOO MODY: It was introduced.

SHRI BHUPESH GUPTA: It was not rem wed. It lapsed on the 31st of December, 1969. They introduced many things that way. Mr. Chavan introduced the Criminal Procedure Code Bill but he took it back. (.Interruptions) We could not have done it if we were not united. All of us took away the Bill. It was for sixteen months only that there was no Preventive Detention Act. Therefore, if you count this month also, for 324 months the country has been under the Preventive Detention Act or the Maintenance of Internal Security Act, that is to say, under a law of Preventive Detention. Let Us remember, for 324 months we had been under the Preventive Detention law.

SHRI PILOO MODY: First time it has been voluntarily given up.

SHRI BHUPESH GUPTA; No. How hag this voluntary thing come? That you are taking it away is good. That I have s;aid before also. So, for sixteen months only it was not there—the whole of 1970 and P^rt of 1971. But. immediately after she won the election, she had an Ordinance promulgated without talking to anybody,

which is now called the Maintenance of Internal Security Act, which was even harsher. The Preventive Detention Act was temporary but the Maintenance of Internal Security Act was made permanent. Its provisions are harsher than the provisions of any Act, even the British Act. .So, that was a massive betrayal of the election pledge, that was an act of ingratitude towards the Opposition and people who were supporting her politically in many matters. Then, in the June session of the Lok Sabha it was passed. The Ordinance was brought there it was passed with a brute majority. That is how it happened. Now we are doing away with

The only thing I would like to say for the benefit of Mr. Piloo Mody is, in all these 324 months that the Preventive Detention Act or the Maintenance of Internal Security Act had been in operation, our friends lifte Mr. Piloo Mody, our rightist friends, had been under the cloud of it only for 19 months during the Emergency.

SHRI PILOO MODY: Because we were well behaved.

SHRI BHUPESH GUPTA: Now you were well behaved except for those 19 -months. As far as the Preventive Detention Act or the Maintenance of Internal Security Act is concerned, we were also in the danger zone. Beginning 1950 till today, people have been arrested under the Preventive Detention Act and Communist Party of India to which I belong will produce the largest number of ex-detenus. When Vallabhbhai Patel was moving this thing on that day, he revealed they had ten thousand people in prison—communist sympathisers and supporters. And Mr. Advani, your benofit... (Interruptions)

SHRI PILOO MODY: Which paper are you quoting?

SHRI BHUPESH GUPTA: I am quoting the Government; I am giving Government figures. According to

the official figures published by the Government of India during the first three years of independence, between August, 1947 and August 1, 1950, the police/armed forces opened fire on popular demonstrations no less than 1982 times, killed 3,748 persons and injured and wounded nearly 10,000, jailed 50,0000 and shot down 82 prisoners inside the jails. Most of them were communists.

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SHRI PILOO MODY: Impossible. Where from did you get so many Communists?

SHRI BHUPESH GUPTA; Communists were there. Everybody was a Communist then. Sir, in this connection, I invite your attention to what the editor of the New Statesman And The Nation noted in the issue of September 10, 1949. Because you have got foreign papers, I also quote.

SHRI PILOO MODY: You are quoting from the New Age.

SHRI BHUPESH GUPTA; Not the New Age. "In India, I am told on excellent authority, there are at least one Iakh and perhaps as many as two lakh Communists and others detained. Even if the lower figure is correct, it means that the national Government of India has more people detained without trial than the British ever had at any single time". The jute press did not take notice of it because in those days we rugged people, we the labourers' sons and other people coming from the downtrodden classes were imprisoned.

SHRI PILOO MODY: Led by the elite

SHRI BHUPESH GUPTA: These people were in jails in tens of thousands, but the bourgeois press, the monopoly press, the jute press did not take note of it. Foreign papers-some of the better elements—took note of it. Nowadays, of course, if one Piloo Mody goes to jail, his photograph appears—and you understand that his photograph ways creates a serious problem can alfor the newspapers; even so it appears.

SHRI PILOO MODY: Never in the New Age.

SHRI BHUPESH GUPTA: The New Age does not have that much space. We have no intention of bringing out any special edition to cover Piloo Mody's geographical area in our paper. It is not possible. But they do it. Now here I say that the Preventive Detention Act was born with malice against the Communists and the Left movement for attacking them, for harassing them, for prosecuting them. Tens of thousands of the Communists and other Leftists have passed through the jails. I cannot remember any Communist leader of long standing who has not been a victim of the Preventive Detention Act. Many of them have been dying in prisons under the Preventive Detention Act, shot down.

SHRI HAMID ALI SCHAMNAD (Keraia); You had put many people behind the bars. (*Interruptions*)

SHRI BHUPESH GUPTA: When we formed the first Cabinet in Keraia in 1957 and then in 1959, we refused to use. the Preventive Detention Act> although there was a violent movement engineered by the Congress leadership, Shrimati Indira Gandhi being at the head of the Congress at time as its President. Dr. that Radhakrishnan here in that chamber congratulated me by saying: "You are doing well by not using the Preventive Detention Act even in spite of that movement." And that was a violent movement. Now when I say this thing I only point out that the Preventive Detention Act was conceived with a view to suppressing the progressive Left movement, tlie working class movement, the peasant movement, the employers'/employees' movement and the teachers'/students' movement, and so on. That is the history. It is only during the 19 months of the emergency, by an error of judgment-may be on both sidesthat our friends camft into the picture. But they came out. And they came out not to occupy the Opposition Benches. Jawaharlal Nehru got

[Shri Bhupesh Gupta] us the leading Opposition seals; Indira Gandhi went further by keeping them in detention and brought them t_0 the Treasury Benches. That was Indira Gandhi's improvement. We improvement. came on those Benches, far away from these Benches. But Madam Gandhi by her excesses and other things created such a situation that the Congress was wiped out in the Lok Sabha electeion a number of States. My Friend, Shri Advani, parted company with me to occupy the place which Govind Ballabh Pant and Katju were occupying. It is wonderful.

Sir, the greatest gain of the Emergency for them has been their coming to power. This is the biggest gain of the Emergency for you. It may be the greatest loss to the country. This is the history of the Preventive Detention Act.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): That is why you supported it.

SHRI BHUPESH GUPTA: Yes, we supported it. We committed a great error, and we admitted it publicly. We do commit mistakes sometimes.

SHRI PILOO MODY: You share the credit to Mrs. Gandhi for having benefited us.

SHRI BHUPESH GUPTA f We were not a party to the misuse of the Emergency. We were supporting the Emergency because we thought that you were giving call to the Armed Forces. Mr. Jaya Prakash Narayan did it.

SHRI PILOO MODY; You are saying exactly what she did. It is a lie.

SHRI BHUFESH GUPTA: It was an error. You should have been dealt with politically and not put in preventive detention or the Emergency proclaimed. Well, sometimes we have been put in preventive detention. Political leaders do come under preventive detention.

I am questioning the Preventive Detention Act. That was the greatest folly. The imposition of the Emergency was wrong. When the Emergency came, you know how the MISA was misused. I know, Mr. Piloo Mody, when you were in the prison you were provided with all the amenities: we never had them. He was looked after by Shrimati Indira Gandhi very well, and he can have no complaint. Let him complain.

SHRI PILOO MODY: I have complimented. I have not complained.

SHRI BHUPESH GUPTA: No, you cannot.

SHRI PILOO MODY; Why are you so u'ncharitable?

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): What about the evening equipment?

SHRI BHUPESH GUPTA; All equipments he got, solid or liquid. $H_{\rm e}$ got everything.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): No facilities were given during the Emergency. All the prisoners were put in a cell. They have been tortured. Many prisoners died in the prisons. That is a fact.

SHRT PILOO MODY: A point of order. I insist that in the interest of truth he should withdraw the word, 'liquid.'

SHRI BHUPESH GUPTA: Sir, I will be willing to withdraw it. In the interest of truth, I do not know how Piloo Mody could live there without liquid.

SHRI B. SATYANARAYAN REDDY: I was a prisoner. I know very well, no facility was given.

SHRI PILOO MODY; I do not expect a leader of your stature to say like this. You know what you said. You withdraw it.

SHRI BHUPESH GUPTA: Sir, I meant only liquid. I am also a little

not of that type. I deliberately used the word, 'liquid' becaust if I had not used the word liquid, you, Mr. Piloo Mody, you would have perhaps, more relevantly objected to it.

SHRI PILOO MODY: I am objecting in any case.

SHRI BHUPESH GUPTA: Liquid of this variety or that variety whatever it is, your liquidity is unquestionable. So, Sir, it happened. I said it because even during the Emergency period, their Ministry had said that 29,000 people were arrested under the MISA. Out of them 10,000 were those, what they called, who had had political affiliations, and the rest were the anti-social elements, the smugglers and so on. The political prisoners were 10,000. I can tell you that at one point of time when a habeus corpus case was going on in the Calcutta High Court, we had 10,000 people in the prisons of India.

And now I have read out to you. Now I do not want to go into this comparison because comparison is no comparison in the sense that we want MISA to go. Sir, at that time when we prevented Mrs. Gandhi from doing so, Frank Moraes, Editor of Indian Express, wrote a centre-page editorial article in which he paid a tribute to the CPI without meaning it; he said that what the Naxalites could not do, by putting out one threat to Mrs. Indira Gandhi that she might lose her seat, we got done.

He wanted to convey how Mrs. Indira Gandhi had become dependent on the Communists. Nothing of the kind. But it is a fact that the Communist Party took a leading role along with the others in seeing that the P.D. Act was not renewed. It lapsed only for 16 months. The moment she got the mandatae, back came the P.D. Act in the form of the Maintenance of Internal Security Act, a permanent Act.

Now, Sir, we are repealing this Act. Naturally we are very very happy.

The Janata Government should have; done it 15 months ago.

SHRI PILOO MODY; You cannot say that.

BHUPESH GUPTA: SHR1 They have done it; I entirely agree. But they wanted to keep it. Even now Rajnarain talks about arresting, somebody under MISA. MISA he likes. And Mr. Charan Singh wanted this kind of thing to remain by way of an amendment to the Code of Criminal Procedure, despite their assurance during the elections and in the Presidential Address. Due to the pressure of the public, the pressure of political parties, including members of the Janata Party, we are ment above all, I congratulate our fine robust democratic tradition and ou_r great people. But for this solid public opinion, solidly expressed, as reflected on both sides of the House, perhaps MISA would not have gone. It would have found shelter in some other law. Therefore, Piloo Mody can rest assured that I am indeed very ver, happy today that it is going. The only thing that I would like to say in the end is this. Sir, in fact, my Bill is pending. Tomorrow you will see a Bill standing in my name for the repeal of MISA.

SHRI PILOO MODY: Are you moving an amendment?

SHRI BHUPESH GUPTA; Bhupesh Gupta does not go by amendment. He does not go by amendment. He goese on his own. But you would be.' amended.

Sir, now my Bill will not be necessary. The Bill would be there in the List of Business already circulated for tomorrow. That was introduced last year. Tomorrow it will come up. But then I will withdraw it because you are passing it today. I gave *the* historical fact because some of you should know—all of you know, but *I* wanted to remind some of you—that

[Shri Bhupesh Gupta] it has a history of its own.

The Congress regime never meant it for dealing with the rightists or reactionaries, as they call it. The Congress regime meant the Preventive Detention Act to deal with the Communists and leftists. For more than 27 years they used it almost exclusively against us. Our Chairman, Mr. Dange, was put in detention in connection with the Samyukta Maharashtra Movement. Many of us were there. Such is its history. The Socialists were there; many others were there. As tragedy would have it, even Mr. Shyama Prasad Mukheriee had to be detained and he became a victim of the law which was passed when he_i Sir, wa_s a Minister.

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI LAL K. ADVANI): N₀₎ h_e was not the Minister

SHRI BHUPESH GUPTA; In later years. Such things happened. Such is the dark history of the Preventive Detention Act. Before it we had Regulation 3 of 1818 which provided for preventive detention. The Congress opposed it. Then when the Congress came to power . . .

LAL K. ADVANI: Shyama Prasad Mukherjee's was the most vehement opposition to the Bill.

SHR1 BHUPESH GUPTA; I have paid him a tribute. Even your mem-'bers did not remember him. I do remember Mr. Shayama Prasad Mukherjee, although we differed on many other things. After Regulation J3 of 1818 came the Defence of India Act at the outbreak of the First "World War. Then came the Rowlatt Act. Then came the Bengal. Ordinance of 1930 of which I was a victim. Then came the Defence of India Act and Defence of India Rules. Then came the Public Security Act.

The Acts passed by the British Government were revived by the Government of West Bengal under Ihe Profulla Ghosh Ministry. Dr. Ghosh adopted the Special Powers Ordinance of the British, in August 1947 he wanted to Pass it in the name of West Bengal Security Act. There was a protest against it led by the CPI. In that protest Sarat Bose joined with us; N. C. Chatterjee (joined with us. And we fought. The result was one Sisir Mandal had to die in police firing which was indulged i'n order to suppress this movement, and became a martyr ...

SHRI PILOO MODY: That is enough.

SHRI BHUPESH GUPTA; You are enough; you are more than enough. Sir, he would not like the past history. I am only narrating to past history but he would not like it. Mr. Piloo Mody does not like it. There is nothing for him. Mr. Piloo Mody, you do not know these things; I wanted to tell you a bit. It is for you I am saying this, not for Mr. Advani so much. You should know this. You do not know the past history. Preventive Detention Act had fought at every stage. People had become martyrs. They gave their lives in order to get rid of what you are getting rid today for second time. I hope it will return again. I hope you the not will see to it. Then there are many other things going on. The Essential Services Act is being misused by the Government for dealing with the students and teachers. Teachers are being arrested under that. In name of the Essential Services Act many other things are being done in order to rope in political workers. That should not be done. We are repealing this not to indulge in repression by other means, by other laws, by misusing other laws that exist today. That is what I want. Please keep that in mind.

We have read the Shah Commis-

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sion Report. I am a little surprised the Shah Commission only mentions about the Textile officers or Bhimsen Sachar. Good, they -mentioned them or some other people. Commission mentioned Shah The how MISA was being misused in their ease, but they never mentioned the workers who had been the victims of MISA5 employees who had been the victims of MISA, Agricultural workers who had been the vistims of MISA. The Shah Commission completely ignored them. Blood is thicker than water-class blood. Yet, the Shah Commission is worried about what happened to the men at the top. Those at the bottom, who suffered in the villages in the factories, in the towns, and so on, they did not figure as victims of MISA during the Emergency to attract the Shah Commission's sympathy. That is my complaint against the Shah Commission.

During Emergency, of course everything was' given a go-bye. All the rights were taken away including the right of habeas-corpus. It was shame the way the right of habeas-Corpus was taken away in order to make preventive detention under MISA absolutely free from any questioning in the highest court of Jaw in any manner. It was a shame and we raised it in Parliament. You know it, even if the people were shot dead in the streets, there was no questioning. You will remember, we protested against that. But this happened. It was a dark chapter in our history. Let us, therefore, bury

But then, don't try to bury MISA in order only to use some other repressive laws in your arsenal against the working people, against the Harijans, against the agricultural against the labourers, against the employees, against the teachers and students, which is what is happening today. And I do want an assurance that such a law shall never come on the Statute Book. My friends of the Congress Party-now they are in the Opposition—we all lear_n from experience,

I would welcome Indira Congress people to get up and say they are Sorry for the Emergency. It wiH be a goodthing for them. Shrimati Indira Gandhi will have done some justice to herself if she had publicly declared that she was sorry for the proclamation of Emergency and that it shall not come for thousands and thousands of years as she said. But, Sir, if on the one hand you say that emergency shall not come for thousands of years and at the same time you justify the proclamation of the emergency, nobody will take you seriously. I do not know whether we shall live to see that

I think the national will, national verdict national commonsense and patriotism demand that, whatever may be our in dividual role or part's role, all should join together and a united nation should declare that the proclamation o femergency was unjustified and wrong. That should be done. That should be the sign of leadership. The sign of leadership is not in justifying a wrong step. Even the greatest leaders have committed grave blunders. Mahatma Gandhi said he had committed Himalayan blunders. How many of you, living and dead, would not consider hirn as a great leader? If he could admit his -mistakes in this manner by saying that he had committed Himalaya_n blunders, I do not see any rhyme or reason why "the former Prim_e Minister and others should go on telling the people that emergency was justified. WBy should they not proclaim to their conscience, to the world and to our people that it was a wrong sfep and they are sorry for it and in future'such a step would not be taken?

SHRI PILOO MODY: That will make them human.

SHRI BHUPESH GUPTA I think they are human. I would not say that they are not human. I think they are human. I would not make that uncharitable remark that they are not human. But they are sticking to the wrong position. That is the tragedy of it. And you have been the biggest beneficiary of it. I told Mr. Charan

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[Shri Bhupesh Guptal day "Mr. Charan Singh, Singh one you should feel beholden to the Congress Party because they have brought you here" Nothing else would have brought them here. Ask Mr. Advani. Let him put his hands on his hears and tell us il he would have been able to occupy this seat from 1977, but for the monumental folly of Shrimati Indira Gandhi and the crimes and excesses committed during the emergency. He will admit it. As far a3 Mr. Piloo Mody is concerned, I do not know. (Time bell *rings*)

You have rung the bell. I am very happy today. All othe_r members are here. But I am the" only o*ne_to survive. 1 have been the boy on the burning deck somehow or the other. day I join with you'Th Unifying one of the hated Act_o of our country which Statute has been a 'disgrace to the Book, which has been a blot on our law. It has been a lawless law which had been denounced by Gandhiji and Jawahar Lal Nehru before independence and which has been condemned by all right thinking men in our country since then. It is a matter of privilege a"nd pleasure today in House—I need not sa_v it is a red letter day because Mr. Piloo Mody will run away since the word 'red' is there... SHRI PILOO MODY: Quite right. SHRI BHUPESH GUPTA; will I consider this a memorable day that in this very House I am in a privileged position, having fought against this law for 26 years under the Congress, to join with my friends of the ruling party on the basis of a Bill brought by them to repeal the most hated, obnoxious and despicable law which should not have found any place in the Statute Book. I hope my friends, s₀ long as they are in power, wiH live upto it, and see that this is an end to all the repressive measures and nopreventive detention body will bring laws back under any pretence whatsoever.

My friend, the Minister, is sitting here. I do not know how far he has been able to understand me. Even if

he has misunderstood me, I will thank him. Sir, it is his privilege as the Minister and it has been his privilege to bring forward this repealing law which was not the privilege of the other Ministers who have gone before him. I think he is very fortunate and I think it is very important for him and I wish him well insofar as this is concerned. I do hope that we all shall live in the spirit in which we welcome this measure. I do hope that repression will go out of the country. The working class people must have their full right to carry on their democratic struggle and no devices or contrivances, I hope, would be created to fetter them in any manner.

Once again, Sir, I express my happiness, before I sit down, that this law, this black law, this lawless law, is now about to be finally given its burial and I hope that this is final in this House* with the participation of Member. I do thank frineds of the Janata Party. They have also played a part, they have also played their part in seeing that the MISA is repealed. I do not credit for myself and we do not take credit for ourselves only. Thank you,

MR. DEPUTY CHAIRMAN: Yes. Mr. Venka.

[The Vice-Chairman (Shri Shyam Lal Yadav) in the Chair] >

**SHRI V. VENKA (Tamil Nadu): Mr. Vice-Chairman, the MISA was against all democratic principles. present ruling party too had suffered under this MISA. We too, in South India, had suffered-a lot during the days of emergency. The Janata Party made it a point to repeal the MISA in their Election Manifesto; but they kept mum during past 18 months-I would like to know the clause of delay in repeating, along other Members ₀f with the House. Using the MISA against political leaders cannot, under any circumstances, be excused.

Under the MISA, there were about 10,000 political prisoners out of

[&]quot;-English transition of the speech delivered in Tamil,

29,000 arrested. Others were, it was informed, anti-social elements.

I have to mention that many people are complaining now that the current position during the 18 months after Janata Party took over, is worse than emergency period though MISA was not used.

I am the man brought up by the Great Tamil Leader Hon'ble Annadurai who graced this House from 1962 to 1967., He was a true democrat and instilled in us spirit of democracy. However in the name of Democracy, there are some anti-social elements who lead India in a destructive way. To curb their activities we will have to find out some ways now itself. Today, the Janata Party placed this Bill for repeal, of course, with the support of public, but we have to think of alternative measures.

I would like to bring this to notice of Janata Party that ihe cost of living index has gone up by 30 per cent during the period of 18 months. It is said that some anti-social elements which have entered into Janata Party are responsible for the price rise. Let us not forget. The MISA was used against anti-social elements also. With MISA gone, I do not know, as to how the Government is going to curb the activities of anti-social elements future. The need is there for an effective curb against anti-social elements, which should not however be misused against political opponents.

As the Hon'ble Member Shri Bhupesh Gupta has just remarked, the Ruling Party seems to be interested in curbing the activities of Political Leaders in opposition, using one or other law. Let me quote one instance. In February, 1972, the then ruling party in Tamil Nadu the D.M.K, had done a number of follies, even though it was supposed to follow the ideals of our great leader, Mr. Annadurai. They had tried to misuse their powers against political opponents. I protested and left that Party.

While I was attending a meeting in the Legislators' hostels in the days of emergency, I was dragged and beaten severly by the hooligans engaged by the other party. I had noted the car number of the hooligans and infomed the police but it is regretted, no action was taken by the Police. They have not arrested any anti-social element under MISA. We, who were politically against them were arrested unde, MISA. They had tried to kill me after the meeting was over. I was stabbed here, and there at eight places on my body. I became unconscious and was" admitted into the hospital. Anyhow, I am quite happy that I have recovered from those physical injuries and I am able to address you today.'This T am mentioning to show how MISA was misused against the political leaders by an unscrupulous Government. was a great blunder in Indian democracy using primarily an econo-mic weapon for political purpose and I can give you many instances. I would like that our hon. Minister assures the House that no political leader would be arrested under any emergency in future. Any Act will be appreciated only when the ruling party leaders use it for the good of society and not for strengthening their own power. I am quite happy that the present ruling party at the Centre did not use MISA to~ arrest any political leaders of the opposition parties during the 19 months of their rule.

Now, we will have to find out how to curb the activities of black-marketeers, smugglers and anti-social elements without MISA. I have already told you how the then ruling party used MISA particularly against the political leaders and they put them in jail. At the same time, in spite of the unlimited powers under MISA, the then ruling party did not curb the activities of smugglers, black-marketeers and anti-social elements. What is vital is that black-marketing, smuggling and other anti-social offen-

[Shri V. Venka]

ces should be eradicated with the help of any weapon lest they could destroy society. If the present Government also does not curb the activities of smugglers, black-marketeers and antisocial elements, then the purpose of repealing the Act will not be served. Therefore, I would lik the Minister to find out ways and means to curb the activities of anti-social elements without MISA. During the last 18 months of Janata rule, the smugglers, black-marketeers and anti-social elements have been increasingly active. Thefts in the railways have increased throughout India. Now it becomes our bounden duty to curb their activities even without MISA. I hope that the Janata Government would take the necessary measures to -find out ways and means to curb the activities of smugglers and black-marketeers. Thank you.

SHRI G. LAKSHMANAN (Tamil Nadu); Sir, I have great pleasure in welcoming this Bill. At the same time, I cannot congratulate the Janata Party and the Government as much as I would congratulate the Congress Party which is in the opposition today. It is very nobel of them that those people who were responsible for this Act, have come forward completely, shall I say with your permission, in such a nobei manner that they welcome this Repeal of Maintenance of Internal Security Act.

Therefore, I congratulate the Congress Member_s her_e for havteig welcomed the repeal of this Act. I do not congratulate as much the Janata friends as I do the Congress friends is because they waited for one and a half years to bring forth the repealing measures. What was the mandate of the people? Before mandate of the people? Before bringing forward this Bill they were verv seriously thinking cf bringing forth some sort of a measure on the Tines of the Preventive Detention Act,, but people's representatives, like Mr. Jethmalani, rose to the occasion and fought it out and then only that measure was withdrawn

and this repealing Bill was brought forth. Therefore, the Janata Party and the Government do not get the congratulations which I have given to the Congress Party. The Government has not very conscientiously or willingly brought forth this measure. Many people, when they come to power forget what assurances they had given to the people. The position which they occupy makes them forget what they told the people and what assurances they gave to them. Or, else, the Minister might tell us what was the reason for the delay in bringing forth this repealing measure

Sir, if at all there is any party which has suffered under the Maintenance of Internal Security Act and the misrule of Shrimati Indira Gandhi's Government, after extending the life of Parliament for two yeads, it is the D.M.K, and nothing but the D.M.K. It is that party which has suffered, its rank and file and its leaders. About 25,000 people were arrested when the President's was promulgated in Tamil Rule Nadu though my Party is considered only to be a State Party. I think from no other party in India, even at all-India level such a large number of people were arrested. Towards the end there were about 555 people in custody under the Maintenance of Internal Security Act.

All of you would feel sorry to know that one of the Members of Parliament, when he was a sitting Member of Parliament Mr. Chitti Babu, would not have died if he had been released in time and the Ismail Commission has also said so in its report. That is the report of the Ismail Commission. Mr. Chitti Babu died because of his arrest. When this matter was brought to the notice of Home Minister, Shri Brahamananda Reddi, he said, Mr. Chitti Babu is safe, he has got this disease and that disease. But they were not prepared to release him. The Ismail Commission which was appointed to go into the beating of prisoners in India—a

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large number of prisoners were beaten during the emergency and when the President's rule was mulgated—has said that Mr. Chitti Babu was one of the vicitims and that is how he died. He is the only parliamentarian, the only Member of Parliament, who died during the emergency. The provisional Govern-ment should take the entire responsibility for the death of Mr. Chitti Babu.

Mr. Vice-Chairman, Sir, I do not believe in omen and all that, this rashi and jhatak Business, because I am a rationalist. But still he died one year prior to the general elections that were ordered by Mrs. Indira Gandhi. What was the result? Before the elections were held, Mr. Chitti Babu died as a Member of Parliament and, after the elections, Mrs. Indira Gandhi was not allowed to enter Parliament. I am not very happy about it. But see Nature's deci-4.m sion. A Member of Parliament dies in prison because of an Act and the leader of the nation is not allowed to come into Parliament when elections are held. That is the punishment. But Sir, the family of Mr. Chitti Babu has not been cared for by the Janata Government. They say that they are repealthe Maintenance of Internal Security Act and they say that they have done so many things. But Sir, as far as the South is concerned, none of the misdeeds of the previous Government during the implementation of this Act and during the President's Rule have been undone. Nothing has been done with regard to my party. They are not interested in doing it. Now, in Tamil Nadu, a party which supported the Emergency and which supported Mrs. Gandhi has come to power. That party is in power today. But as far as the Emergency excesses are concerned, the Central Government could have intervened and asked the State Government to undo what all were done during the Emergency and during the President's Rule. I mentioned this even a year

back in this House as to what all atrocities were committed in those days, bringing a bad name to the Indira Gandhi Government. These were brought to the notice of the Janata Government. But they never cared. That is why, there is a feeling in the South that the Janata Party is a regional party, that it is there only in the North and that it does not belong to the South. This is because they have not undone what all the previous Government did in the name of Emergency and all that. Now, 550 people have been released. But many of them are not getting any pension. Take even Chitti Babu's case. His family is not getting any pension. Actually, his people are in the streets today. They have already submitted a petition. Since there is another Government, T do not know whether they have got to recommend it But I would request the Janata Government to take note of it and do something.

Sir, why do Tsay the Janata Party is a regional party? You know how the DMK Government was dismissed. Mr. Morarji Desai, Mr. Advani and Mr. Chandra Shekhar came to Tamil Nadu at the time of the last elections and said that the dismissal of the DMK Government was a politically motivated one. They also said that the appointment of the Sarkaria Commission, to justify the dismissal, was leader of the Janata Party. But as soon as they came to power, what have they done? I would say ths appointment of the Sarkaria Commission itself is an emergency excess. It is an emergency excess because the Kerala Government was being given extension every six months. As a matter of fact, we never wanted extension. We never wanted Mrs. Gandhi, the then Prime Minister of our country, to join hands with us. We only wanted her to hold elections, not only to Parliament, but to the Tamil Nadu Legislative Assembly as well, in the year 1976. DMK was the

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only party which made that demand. Had Mrs. Gandhi conceded the demand of the DMK and Dr. Kalaignar Karunanidhi, so many things would not have happened. The death of Mr. Chitti Babu would not have happened. So many other havoes would not have happened. We would not have seen the formation of the Janata Party itself. But she never heeded. She never cared. She dismissed our Government, though there were still 30 days. To justify it, she appointed the Sarkaria Commission. I have already said that this Sarkaria Commission was a Sarkar Commission. After the appointment of the Sarkaria Commission, we Tcnow what all took place. And, Sir, I would like to place before the Janata Government and before you that this is the only Commission which was appointed when there was internal emergency in existence in this country. There were about 26 or 27 Commissions appointed, but no Commission was appointed when internal emergency was In existence. The Sarkaria Commission is the only Commission and it was appointed at that time so that they would not have any right to go to the court.

Sir, 300 witnesses were prepared. The chairman of the CBI, under whose chairmanship all this was done, prepared three hundred witnesses. Now that man has been arrested and action is being taken against him. Under his leadership 300 witnesses were prepared. And you know how the witnesses were collected? They wiH go and get hold of Mr. Pranab Mukherjee.

SHRI PRANAB MUKHERJEE (West Bengal): Say somebody else.

SHRI G. LAKSHMANAN: Just for name sake. All right, somebody else, Shri Brij Lal Verma. They will tell him: If you do not like all these things, there is the Maintenance of Internal Security Act. Nobody can question us. You will be arrested.

This is how the witnesses were prepared. We have already said this that all the witnesses should be examined, but Justice Sarkaria said, no. Had there been Fundamental Rights available for us, we would have gone to the High Court as in the case of the Rajagopala Iyengar Commission Bakshi Ghulam Mohammad went to the High Court and got the ruling. But we were not allowed to go to the High Court. We wanted that all the three hundred witnesses should be examined, but Justice Sarkaria said, no. Therefore, We were not given that opportunity of going before the court. So, we told the Janata Party that we were not afraid of this Commission. We will definite-Therefore, this ly politically face it. Commission itself is an emergency excess. Having! dismis-ed the Government they wanted to justify dismissal. The memorandum presented by the present Chief was Minister, the then treasurer of my party, Mr. M. G. Ramachandran, in the year 1972. Mr. Pranab Mukherjee knows everything. That is why he is laughing. And it was kept in cold storage till 1976. We have given our replies and we have given everything. Within three days out of 54 allegations 27 were only selected suddenly and they were sent to the Sarkaria Commission which was appointed three days after the dismissal of thie Government. Therefore if the Janata Government is sincere to the language which they spoke just before elections, it must treat the Sarkaria as an excess of emergency and withdraw that Commission. Now what js happening? If a Commission is appointed against Mr. Karunanidhi, my leader, immediately a report comes. Very loyally, very patently, our respected Prime Minister Morarji Desai sends it to Shri Ramachandran, about which he has said that is a politically motivated one before election—and asks him to take further action. But when an allegation is made by no less a person than the Home Minister this country against the son of the present Prime Minister, he says,

an understanding in Maharashtra with Mr. Pawar. Does it speak well of that party? Janata Party defeated Congress Party because of their misrule and restored democracy. The same Janata Party joined a rebel from a particular party and formed

the Government and helped the Gov-

Janata Party MLAs

Ministers there. How does it help? Can yop answer that?

ernment

SHRI HAMID ALI SCHAMNAD: We can only conclude . . .

SHRI G. LAKSHMANAN: I tell, you, politics there are no permanent friends or permanent enemies. And as far as we are concerned, we take a neutral attitude, a central attitude. With regard to any problem here, we take a central attitude. Even on that day, I found that the contention of Mr. Morarii Desai that he would not place letters was not in order. At the same time, I also did not want the stalling of the proceedings of this House. So I was keeping quiet though I made our stand clear in the meetings that were held. If we want to achieve some thing, the means We adopt should justify the end. That is what I told our esteemed Shri Kamlapati Tripathi, and he agreed. Therefore, we found some solution.

So as far as my party is concerned, We are not satisfied—not hecause we want to be inimical—with the way in which 'the emergency excesses have been dealt with. Sir, Ismail Commission was appointed by the Governor, Mr. Patwari. It was not appointed by Mr. Ramachandran. It has given a report. In that report, it is said that these officers were responsible. Mr. Parmaguru, Commissioner of Police was solely responsible and he behaved in the most irresponsible manner. If Chitti Babu had been released, he would not have died. What action Mr. M. G. Ramachandran has taken? Another thing

please withdraw that letter. What is this? What is this Government's standard in public life? When there is an allegation against Mr. Karunanidhi, though it is an emergency excess, the report is received and action is taken. By whom? By one who himself is the complainant, Mr. M. G. Eamachandran. Mr. Ramachandran is the complainant. He made the allegation. Now he is the Chief Minister and the report has been forwarded to Mr. Ramachandran who is the plaintiff, by Mr. Morarji Desai. The plaintiff is going to take action against the accused. He forwarded it, but in the case of his son, Mr. Morarji Desai's son, he wants Mr. Charan Singh to withdraw the case. Therefore, in the public life there shall not he two standards. Therefore I would say, as far as the DMK is concerned, it may be a small party, whatever attacks that were unleashed by the previous Congress Government were able to manage because our party is not a party that was started yesterday only, it has a life of 75 to 80 years. It has produced a history of 75 to 80 years. It has produced eminent "men. One of them was a member of thig House—Mr. Annadurai. 'Anna' we used to call him lovingly.

As far as the Janata Government is concerned, I would say . . .

SHRI HAMID ALI SCHAMNAD: So your party has again come to an understanding with Mrs. Indira Gandhi's party.

SHRI G. LAKSHMANAN: This is a political question. You must ask this question of Dr. Karunanidhi. But I would only tell you that there are no permanent friends and permanent enemies in politics.

SHRI HAMID ALI SCHAMNAD: Only permanent interests.

SHRI G. LAKSHMANAN: I would ask you, Janata Party has come to

[Shri Lakshma'nan] G. is, what all we opposed during the emergency, Mr M. G. Ramachandran is bringing into law. There is an Ordinance in Tamil Nadu today. Nooody can go on strike in the essential services. There is an Ordinance and my party is fighting against it. Now I wanted to raise it during zero hour as a Special Mention. It was not permitted by our esteemed Chairman. I do not want to attribute motives to him, it was not permitted. That was to condemn that Ordinance to ban strikes in the essential services. But that was not permitted by my esteemed Chairman. I did not question him.

HAMID ALrSCHAMNAD: SHRI You can make a reference.

SHRI G. LAKSHMANAN: I did not want to question his authority and, therefore, Î did not mention. But I thought that because the Janata Government and the Anna-DMK Government have come to cooperate with each other and because he has come to power in Tamil Nadu-earlier he was cooperating with Mrs. Indira Gandhi during the Parliamentary elections and now he has become very friendly with the Janata Government—therefore, they are not taking any action. Sir, that may be the reason also why the Janata Government is not taking any action to undo all the emergency excesses. Therefore, I would say that all the emergency excesses in Tamil Nadu should be looked into and the Ja'nata Government must do justice to those people. If Mr. George Fernandes opposed emergency and if there was the Dynamite Case against him, it was immediately withdrawn because he belongs, fortunately, to the northern part of India. I do not know whether Bombay is the nothern part or not.

SHRI S. W. DHABE (Maharashtra): He was elected from Bihar.

SHRI G. LAKSHMANAN: Therefore, immediately the case was withdrawn. As an emergency measure, Sarkaria Commission was appointed by Mrs. Indira Gandhi. I dd not want that the case should be withdrawn. It

should be treated as an emergency excess. If the Janata Government is bold enough, let all the 57 charges be enquired into in a democratic country like ours. We do not oppose it; we do not say that you must withdraw them. And the 57 allegations have been there because those people who are responsible for these allegations are in this House also.

SHRI HAMID ALI SCHAMNAD: If these allegations are false, concocted they must be withdrawn.

SHRI G. LAKSHMANAN: I do not want that all these allegations should be withdrawn or the Sarkaria Commission report should be withdrawn. I want that the Government enquire into all the 57 allegations given by Mr. Ramachandran, and then a new Commission should be appointed to enquire into them. And we will accept whatever decision is given. We have been victims of emergency excesses. Therefore, we do not accept the report of Justice Sarkaria. You know the kind of justice we will get. All these things you know. Therefore, as far as my party is concerned I may state that this Maintenance of Internal Security Act should have been withdrawn much earlier. I welcome it. I am also very thankful because the Congress friends by doing so many things have made our party most popular, a most powerful party to take charge of the Government within one or two years, not by defeating this Government when allegations are being made. I mus? also thank Mrs. Indira Gandhi and also other friends who have made our party a militant party. A new experience we have gained because of this attack not on the people but on the D.M.K, unfortunately, which D.M.K, was responsible for putting in power Mrs. Indira Gandhi in years 1969 and 1971.

In the year 1969 you know how Mr. Giri was supported by the DMK. Had we not supported Mr. Giri on the advice of Mrs. Indira Gandhi what about the public life of Mrs. Indira Gandhi? Mr. Sanjiva Reddy

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would have come out successful. Such a party was ill-treated. Such a party •was badly treated by Mrs. Indira Gandhi and the (previous Government. That is why they are facing all these turmoils and troubles today. It is nature's gift to them, nature's reward to them. Therefore, as far as ihey are concerned, I would say do not follow the same path. Even in •the present letters case they are so much reluctant. And Tulmohan Ram's case was taken as an example. Why should you cite Tulmohan Ram's case as an example? Where is the question of prestige of the Prime Minister? The prestige of the House is the prestige of the Prime Minister.
Why should there be two prestiges? The Prime Minister should not take the case of Tulmohan Ram as an exmaple. This situation ought to have heen avoided by the ruling party and the Prime Minister Morarji Desai.

When Anna was in the Tamil Nadu Assembly, one M.L.A. asked him that the Government should not take it as a prestig_e issue. Immediately Anna said: In a democracy there is no separate prestige to the rulers and another prestige to the people. Prestige to the ruler is the prestige to the the people. Do "not separate it. Therefore, Mr. Morarji Desai need $not \quad take \quad it \quad a_s \quad his \quad personal \quad prestige.$ That is why Mrs. Indira Gandhi faced so many troubles. I am not a big vnan, so aged, experienced like Mr. Morarji Desai. During the first six mo'nths when he became •the Prime Minister he was all right. .Now he is always angry. His face itself is in an angry mood. That is what I am observing these days.

MAKWANA SHRI YOGENDRA (Gujarat). Now he is in his usual mood.

SHRI G. LAKSHMANAN: It is not personal. Nowadays he is very angry. He is always in a pensive mood. I do not know whether it is due to any internal trouble in the party or whatever it is. He must listen. He is a very experienced

person, a very good Prime Minister. But he must behave. He should not have come down to that level. He should have shown the letters himself. He mentioned rules. Who made the rules? The people made the rules. In the name of rules you want to cheat the people. Then there is no democracy in our country. I am not a slave to the rules. The Prime Minister should not be a slave to the rules. What is there? Our country is such a vast country with different cultures and civilizations. If it is a foreign invasion either by China or Pakistan—however much we may be opposing Hindi—we stand together like one man. What did Anna say then? He said that even our party flag would not fly till we win that war. During the Bangladesh war we collected six crores of rupees ant, our Dr. Karunanidhi, the then Chief Minister of Tamil Nadu, gave that amount to Mrs. Indira Gandhi. We are the only State who collected six crores of rupees. We as an Indian people are the most cultured because we have a hoary tradition and civilisation which is five thousand years old. Therefore, our people are very good people.

When I said it in Tamil Nadu that Indira Gandhi was going to be defeated, even my own partymen laughed at me. "You have become a crack." That was what they said to me. But how was Indira Gandhi defeated, very nicely? In some other countries, some other political changes are taking place. How are they taking place? Take, for instance, Bangladesh. How have political changes taken place there? How, in our own country, are political changes taking place? Even on this issue, how have we settled this issue? Therefore, if in the name of the culture and civilisation of the people of this country they run this country well, my party will definitely support them. But, as far as the Emergency excesses are concerned, the Janata Party hafc failed miserably They have cared only for North India; they have not cared for South

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[Shri G. Lakshmanan] Therefore, I want to place this India. before the House.

Thank you, Sir.

(उत्तर प्रदेश): श्रीकल्प नाथ राय ब्रादरणीय उपसभाध्यक्ष महोदय, सरकार ने जो मीसा रिपील का कानन लाया है मैं इसका समर्थन करता हं । लेकिन मीसा किस परिस्थिति में इस देश में लागृहस्रा था उस बात को भी कभी नज़रांदाज़ नहीं किया जा सकता। हमारे देश की नेता या हिन्दुस्तान की भतपूर्व प्रधान मंत्री श्रीमती इन्दिरा गांधी, जो लोग आज ट्रेजरी बेंचेज में बैठे हुए हैं, उनसे कम देश के लिए नहीं सोचतीं या इस मल्क की कम सेवा उन्होंने नहीं की है। किन परिस्थितियों में मीसा को लाग किया गया इस बात को भी किसी को नहीं भूलना चाहिए । क्या था उस वक्त ? जनता पार्टी में आज जो लोग हैं उनके घटकदेश में मिलिटरी विद्रोह का ग्राह्वान कर रहे थे। वे पुरे देश में यह झाह्वान कर रहे थे कि इस मल्क में फीज बगावत करे, इस सरकार का कहना न माने । वे ताकतें ग्राह्वान कर रही थीं कि मल्क में पुलिस सरकार का कहना न माने। सारे देश के श्रन्दर एक श्रराजकता का वातावरण पैदाहो गया था। देश के तस्कर, चोर-बाजारिए, जमाखोर पुंजीपतियों की इयोड़ियों पर पहरा देने वाले जनता का नाम लेकर इस मल्क में जनवात श्रीर राष्ट्रघात की ताकतों को पनपा रहेथे। ऐसी परिस्थिति में मेंटेनेंस म्राफ इंटरनल सिक्युरिटी एक्ट लाग् हम्रा । ऐसी परिस्थिति में इस मुल्क में इमरजेंसी लागृहुई जो टम्पोरेरी पीरियंड के लिये थी । उसको हमारी पार्टी ने खत्म किया । कांग्रेस पार्टी ने इस मुल्क में चुनाव का एलान कराया । चुनाव का कराने के बाद हमने हंसते हंसते अपनी हार को स्वीकार किया। हमने सत्ता का हस्तांतरण शान्तिपूर्णं तरीके से किया । चरित्र हत्या, एक दूसरे पर छींटाकशी से किसी मल्क में लोकतंत्र नहीं चल सकता। मीसा खत्म हो रहा

है, इसका हम स्वागत करते हैं। हमने इसका स्वागत किया था। हमने किस परिस्थिति में इसको लागु किया ? ग्रादरणीय उप-सभाष्यक्ष महोदय, जनता पार्टी ने अपने चनाव घोषणा-पत्न में बादा किया था कि हम जैसे ही सत्ता में ग्राएंगे हम मीसा को खत्म कर देंगे। क्या कारण था, कौनसी परिस्थितियां थीं कि 16 महीने तक मीसा को खत्म नहीं किया गया ? परिस्थितियां यह थी कि इस पार्टी के जनता सरकार के भतपूर्व गृह मंत्री चौधरी चरण सिंह मीसा को किसी कीमत पर हटाना नहीं चाहते थे। उनकी पार्टी का प्रेणर था, प्रेणर गृट काम कर रहा था उस पार्टी में--जब तक वे गह मंत्री बने रहे मीसा नहीं हटा। मोरारजी देसाई का दूसरा करेक्टर है, डेमोंकेटिक करेक्टर है, वे दूसरे ढंग के व्यक्ति हैं। मझे खुशी है कि उन्होंने मीसा के रिपील का कानून यहां लाया है और हम इसका समर्थन करते हैं । ग्रादरणीय उप-सभाध्यक्ष महोदय मीसा को तो हटाया जा रहा है लेकिन आज मीसा से भी ज्यादा काले कानन इस देश में जनता सरकार के द्वारा लाये जा रहे हैं। मैं पुछना चाहता हं कि सदन के लोग बैठे हैं इधर के लोग बैठे हैं। उत्तर प्रदेश में ग्रध्यापकों का ग्रान्दोलन हम्रा परन्त इसेंशियल सर्विसेज डिवलेयर करके इस सरकार ने उस सारे अध्यापक ग्रान्दोलन को कूचला ग्रीर उत्तर प्रदेश के अन्दर दो महीने की तनस्वाह आज तक उन ग्रध्यापकों को नहीं दी गयी। सरकार ने ब्रार्डिनेन्स लाग किया कि जो लोग हडताल वापस नहीं लेंगे पांच जनवरी तक, उनकी नौकरी वर्खास्त समझी जाती है। दो महीने तक उत्तर प्रदेश के श्रध्यापकों की इतनी बड़ी हड़ ताल हुई और उनकी मांगों को स्वीकार नहीं किया और इसेंशियल सर्विस डिक्लेयर करके उनकी हिड्ताल को तोड़ा और ग्राज तक दो महीने की तनख्वाह जनता सरकार ने उनको नहीं दी । क्या हिन्द्स्तान के पिछले

30 वर्ष के इतिहास में ग्राप एक भी उदाहरण दे सकते हैं। बड़ी से बड़ी हड़तालें हुई रेलवे की जनघाती और राष्ट्रघाती हडतालें हई, जार्ज फर्नेन्डीज साहब ने इस मुल्क को तबाह करने की कोशिश की, मलक की ग्रर्थ-टयवस्था को नष्ट करने में योगदान किया लेकिन कांग्रेस सरकार ने किसी व्यक्ति की, किसी मजदर की, किसी हडताली कर्मचारी की तनख्वाह नहीं रोकी । लेकिन जनता सरकार के अन्तर्गत आज दो महीने से, दो महीने की तनस्वाह उनकी रोक दी गयी। दो महीने की तनस्वाह उत्तर प्रदेश के एक लाख ग्रध्यापकों को जनता सरकार ने नहीं दी। क्या पिछले 30 सालों के ग्रंदर ऐसा हग्रा। हजारों हडतालें हईं, हजारों बान्दोलन हए, क्या क्या कभी कांग्रेस की सरकार ने हडताली कर्मचारियों की तनस्वाह को रोक दिया? क्या ब्रिटिश हक्मत ने भी अध्यापकों के साथ ऐसा बर्बर ग्रत्याचार किया ? ग्रादरणीय श्रध्यक्ष महोदय ग्राप उदाहरण लीजिए । डाक्टरों ने हडताल की, उत्तर प्रदेश की सरकार ने यहां के गृह मंत्री के स्रादेशानुसार कहा कि यह इसेंशियल सर्विस है और उनकी हडताल को तोडने की कोशिश की। आज तमाम देश के ग्रंदर उससे ज्यादा गंदे गंदे ढंग से ग्राज दमन चक्र चलाया जा रहा है।

ग्रादरणीय उपसभाध्यक्ष महोदय, दूसरी बात मैं ग्रापके सामने यह कहना चाहता हूं कि देश के, मेरा कहना है कि, पोलिटिकल लोगों को जो जेल में डाला गया 10,000 के आंकड़े दिये गये, पोलिटिकल लोगों को मीसा में नहीं बन्द करना चाहिए हम से यह गलती हुई लेकिन अध्यक्ष महोदय इस सरकार का क्या एटीटयड है हमने तो बन्द किया था एक राष्ट्रीय परिस्थिति में जब फौज को, मिलिटरी को बगावत का ब्राह्मन किया जा रहा था, जनघाती ब्रौर राष्ट्रघाती ताकतें देश के ग्रन्दर एक

सिविलियन वार पैदा करना चाहती थीं. ऐसी स्थिति में हमने बन्द किया था विरोधी दलों के नेताओं को मीसा के अन्तर्गत लेकिन ब्रादरणीय उपसभाध्यक्ष महोदय ब्राज सरकार क्या कर रही है। ग्राज सरकार ग्रपने पोलिटिकल प्रतिद्वन्दियों को, पोलिटिकल राइवल्स को, किमिनल चार्जेज के ऊपर सारे देश में बदनाम कर रही है। राजा के साथ राजा का व्यवहार होना चाहिए । स्रगर स्राज स्राप सत्ता में हैं जेल में डाल सकते हैं, हमको श्रापके जेल की परवाह नहीं है, पुलिस की हथकडियों की परवाह नहीं है, हम पलिटिकल ब्रादमी जेल से डरते नहीं हैं, फांसी से डरते नहीं हैं। आज आपकी सरकार क्या कर रही है . . . ग्राप साल भर जेल गये हैं, में भी जेल गया हं, मैंने भी तीन साल जेल काटी हैं, मैं उसकी चर्चा नहीं करता, जेल तो राजनैतिक ग्रादमी के लिए एक तीर्थ थाला ਛੈ . . .

SHRI PILOO MODY: That must be for a criminal offence.

श्री कल्प नाथ राय: जो जितना ही वडा नेता है उसे उतना ही ज्यादा जेल जाना पड़ता है, जो जितना ही बड़ा नेता होता है वह उतना ही जेल जाता है। जेल तो मैं तीर्थयाद्वा मानता हं। श्रापकी जनघाती हकमत के खिलाफ, राष्ट्रघाती हकमत के खिलाफ, मजदूर विरोधी सरकार के खिलाफ, किसान विरोधी सरकार के खिलाफ, ग्रध्यापक विरोधी सरकार के खिलाफ, देश की जनता के खिलाफ जो जनता पार्टी की सरकार है, उस जनता पार्टी की समर्थक सरकार के खिलाफ, ग्रमरीका परस्त सरकार के खिलाफ हम श्रान्दोलन करेंगे। तुम्हारी हिम्मत है तो हमें जेल में डालो, हमें जेल की परवाह नहीं है, कोई पोलिटिकल ग्रादमी जेल की परवाह नहीं किया करते हैं। हमारे जैसे लोगों को तम पूरे पांच साल तक जेल में रख सकते हो हम कभी शिकायत नहीं करेंगे कि क्यों हमें जेल में डाला (Interruptions)

श्री पीलू मोदी : तुम्हें जेल में डालकर जेल नहीं खराब करनी है ।

श्री कल्पनाथ राय: नहीं दम है तुम्हारी जेल में, नहीं दम है कि तुम हमारी ताकत का मुकावला कर सको।

श्रादरणीय उपसभाष्यक्ष महोदय, लेकिन वर्तमान सरकार क्या कर रही है मैं पील पोदी से पूछना चाहता है कि आज हिन्दुस्तान ही नहीं बल्कि दुनियां की जानी मानी नेता श्रीमती इंदिरा गांधी ग्रीर उनके परिवार को किमिनल चार्जेज के अंतर्गत फंसाने का लगातार षडयंत्र यह सरकार कर रही है ग्रौर बदले की भावना से प्रेरित होकर यह सरकार उनके खिलाफ कार्यवाही कर रही है। उतनी ही हिन्दुस्तान की जनता इस जनता सरकार को उखाड़ फैंकने के लिये दिन दूनी रात चौगुनी रफतार से तैयारी कर रही है। क्या उत्तर प्रदेश का एक चुनाव भी आप जीत सकते हैं, .में आपको चुनौती देता हं कि पील मोदी फतेहपूर का चनाव क्यों नहीं कराते, है क्यों नहीं समस्तीपूर का करवाते हैं, क्यों नहीं च्नाव करवा रहे हैं उत्तर भारत में जहां कि तुम्हारी पार्टी जीती है ? चनाव में आप एक भी सीट नहीं जीत सकते हैं क्योंकि हिन्दुस्तान की जनता यह समझ गई है कि ग्राप लोग, ग्रापको जनता ने बोट दिया था कि कांग्रेस की पार्टी जायगी जनता पार्टी उससे ब्रच्छे कार्यक्रम के साथ, उससे अच्छे जनहित के कार्यक्रमों के साथ देश के बीच में आयगी। लेकिन आपने जनता को भूला दिया, आपने देश को भुला दिया। आपको केवल एक व्यक्ति नजर आती है ग्रीर वह है श्रीमती गान्धी ग्रौर उनका परिवार । क्या किसी पोलिटिकल पार्टी, किसी पोलिटिकल नेता के खिलाफ इस तरह का व्यवहार करना चाहिये ?

मैं भ्रापसे पूछना चाहता हूं कि क्या भ्राप दुनिया में एक भी नेता बतलायेंगे, दुनिया की घरती पर एक ऐसा नेता बतला सकते हैं कि जो सरकार से बाहर गया हो ग्रीर जिसकी सभाग्रों में दस, पन्द्रह लाख की भीड़ होती है ?

श्री पीलू मोदी : श्रापने मुझे पूछा, मुझे जवाब भी देने दो ।

श्री कल्पनाथ राय: इस तरह की वातें मैं नहीं सुनना चाहता हूं। लेकिन श्रापको जानना चाहिये, मेरे देश के लिये, मेरे राष्ट्र के लिये मैं तो चाहता हूं कि जनता सरकार कायम रहे। हम चाहते हैं कि यह सरकार कायम रहे ताकि जनता जो लाठी श्रौर डण्डे लेकर खड़ी है वही इसको उखाड़े। हिन्दुस्तान में जितने ही दिन श्रापकी सरकार रही है, जनता जतने ही इसके कुकर्मों से श्रापके खिलाफ खड़ी हो गई है। श्राज देश का गृह मंत्री कहता है कि मंत्रिमण्डल श्रष्ट है। देश का भृतपूर्व गृह मंत्री कहता है——

"I am surrounded by the corrupt people and corrupt Ministers. I am surrounded by the corrupt persons"

SHRI KALP NATH RAI: The Prime Minister has said:

"I have serious charges of corruption against the former Home Minister, his wife, sons-in-law and brothers."

जहां प्रधान मंती और गृह मंती एक दूसरे को और एक दूसरे मंती पर भ्रष्टाचार के आरोप लगाते हैं, गृह मंत्री लगाते हैं कोई मैं नहीं लगाता, कोई पीलू मोदी नहीं लगाता, इसके बावजूद भी वह सरकार बनी हई है।

श्राज जनता सरकार में क्या चल रहा है प्रधान मंत्री कहते हैं कि यह मेरा प्रैरोगेटिव है कि कौन मंत्री मेरे यहां रहेगा और कौन नहीं रहेगा। बीजू पटनायक, फर्नेन्डीज, कनसैन्सस का फार्मूला लेकर चूम रहे हैं कि यदि जनता पार्टी को चलाना है तो चरण सिंह को

Security (Repeal) .290 Bill, 1978

टेलीफोन मंत्री ही बना दीजिये और क्या विडम्बना है भारतीय राजनीति की कि ग्राज इतने भंयकर धारोपों को लगाने के बाद इस देश का भ्तपूर्व गृह मंत्री एक मामूली मंत्री बनने के लिये बीसों सलाहकारों को मिल रहा है और श्री राजनारायण का क्या देश की जनता से इनका कोई रिश्ता है ? इन का अपनी कुर्सी से रिश्ता है और आपको जान हारी होगी कि एक चन्द्रास्वामी नाम का तान्त्रिक श्राकर चरण सिंह से कहा गया कि साहब 24जनाई तह आप प्रवानमंत्री हो जायेंगे ग्रीर 24 जलाई तक प्रवान मंत्री होने के लिये एक तान्त्रिक के कहने पर अपनी रुग्ण शैया से यह निकले हैं। जिस देश का गृह मंत्री एक तान्त्रिक के कहने पर अपने कैबिनेट को त्रीरज के खिलाफ ग्रान्दोलन छेड दें ग्रीर कहता है कि नगसकों की कैबिनेट है। जैसे यह सब भाग जायेंने श्रीर प्रवान मंत्री चरण सिंह हो जायेंगे। न कोई रीजन है, न कोई लाजिक है इस बात में कि तान्त्रिक के कहने परऐसा करें। एक तांत्रिक के कहने पर . . .

श्री पील मोदी: अब तो मानते हैं शिकायत गलत थी ?

श्री कल्प नाथ राय: उपसमाध्यक्ष महोदय. यह तांतिक चन्द्रास्वामी है और उनकी यह फाइल है कि जनता सरकार का पतन क्यों हम्रा। चौबरी चरण सिंह को चन्द्रास्वामी ने कहा कि 24 तारीख को प्रधान मंत्री होने की साइत है . . .

SHRI HAMID ALI SCHAMNAD: Sir, his voice is so loud that we are not able to hear the translation.

श्री कल्प नाथ रायः अब क्या कारण है कं गोमाइज की बात हो रही है। आपको जान कर खणी होगी कि से एथरोप्लेन द्वारा ब्रह्मानन्द राय को जो ज्योतिषी हैं चौधरी चरण सिंह ने अपने घर पर बलाया ; उन्होंने 3 बातें कहीं --- श्राप ाइम मिनिस्टर नहीं हो सकते हैं, आप 814 RS-10.

किसी तरह से मंदिमन्डल में प्रवेश कीजिए ग्राप 2 वर्ष से ज्यादा जिंदा नहीं रह सकते ! जब से उन्होंने 3 बातें सून ली तब से बराबर प्रयास शरू कर दिया--हमको मंत्रिमण्डल में ले लिया जाए, मझे मंत्री बनाया जाए ! मैं नाम कोट करता हं : बी० एन० राय को हवाई जहाज से लाया गया चौधरी चरण सिंह के घर पर और फिर द्वारा हवाई जहाज से जाने लगे तो कहा मझे तो प्लेन से बलाया गया था, मैं 3 भविष्यवाणी कर के जा रहा हं : 2 वर्ष से ज्यादा जिएंगे नहीं, श्राप प्रधान मंत्री बनेंगे नहीं, आप किसी तरह से मंत्री बन जाएं। यह इस मुक्त के मंत्रियों का हाल है, भतपूर्व गृह मंत्री का हाल है . . .

श्री पीलू मोदी: यह है देश का हाल जो श्रापने बनाया है। इन्दिरा गांधी के भ्राज-बाज में क्या कोई कम तांतिक थे?

श्री कल्प नाथ राय: उपसमाध्यक्ष जी, मझे खुशी है कि पील मोदी, एच० एम० पटेल, भान प्रसाद जैसे बी एल डी के लोगों ने विद्रोह का झंडा खडा कर के मोरारजी देसाई का साथ देना शरू कर दिया है ताकि वे जल्दी मंत्रि-मण्डल में शामिल कर लिए जाएं-मेरा मतलब श्री पील मोदी से है। मैं जानता हं पील मोदी साहब का प्रयास है कि कोई समाजवाद न होने पाए। जो बी एल डी के बहत से एम० पी० थे जो चौधरी चरण सिंह के साथ थे, वे टट कर धाज मोरारजी देसाई के साथ खड़े है. उन का कहना है कि ...

कुछ माननीय सदस्य : नहीं नहीं ।

श्री कल्प नाथ राय: ... उनको किसी भीमत पर मंत्रिमण्डल में मत लीजिए, हम लोगों को उनकी जगह में लीजिए।

श्री पीलुमोदी: यह खबर कहां से लाते हो, मुझे तो बताओ ।

श्री कल्प नाथ राय : विश्वास कीजिए, यह जो पित्रका है "साप्ताहिक वार्ता" ग्रीर चौधरी चरण सिंह के एक बड़े तांत्रिक की

[श्री कल्प नाथ राय] ये दोनों किताबें एक बी एल डी के मेम्बर पालियामेंट ने मझे सभी दिया है। यह है जनता सरकार । जनता सरकार का मन टटा हम्रा है। जनता सरकार दिशा-हीन है, जनता सरक र देश की जनता की दृश्मन है, किसानों की दृश्मन है, मजदूरों की दृश्मन है। मैं भपेश गप्त जी को रिमाइंड कराना चाहंगा, जब तक कोई भी सरकार समाजवादी कार्यंक्रमों को लागू नहीं करेगी, देश की 50 करोड जनता को रोटी कपडा, मकान, दवा और शिक्षा दिलाने का इंतजाम नहीं करेगी, जो पंजीवादी सरकार अपने को सत्ता में रखने के लिए प्रिवेंटिव्ह डिटेन्शन ऐक्ट (पी डी ए)का, मीसा का इस्तेमाल करेगी-भ्रौर ग्राज तो यह जनता पार्टी की सरकार ने मीसा को खत्म किया मगर यह पी डी टी के ग्रन्तर्गत मीसा जैसे प्राविजंस को लाएंगे, ये इंसेंशियल सर्विसेज ऐक्ट के अन्दर आंदोलनों को कचलवाएंगे--चाहे ग्रध्य पकों का ग्रांदोलन हो, छात्रों का ग्रांदोलन हो, किसानों का भ्रान्दोलन हो, मजदूरों का ग्रांदोलन हो । उपसभाष्यक्ष महोदय, क्या पंतनगर से ज्यादा बड़ा अत्याचार या हत्याएं पिछले 30 वर्षों में कभी हुई थीं ? जलियांवाला बाग 13 अप्रैल को हुआ 13 अप्रैल को पंतनगर में 200 मजदूरों को गोली का निशाना बनाया गया, भागते हुए मजदूरों को गन्ने के खेतों में ज़िंदा जला दिया गया । इतनी बैशर्म सरकार है जिसने 200 लोगों की हत्याएं की ; 9 मिनट में हत्याएं हुई है। पिछले 18 महीनों में जितना गोलीकाण्ड जनता सरकार के शासन काल में हुआ है उतना पहले कभी नहीं हुम्रा था। वह सरकार जनतंत्र की बात करती है। यह तो खशकिस्मती है कि ग्राप को इतनी सुदढ ग्रर्थ व्यवस्था मिली हुई है कि भ्राप चल रहे हैं। यदि श्राप को ऐसी व्यवस्था ग्रर्थ मिली होती कि जिस में अन्न की कमी होती, कि जिस में इंडस्टियल इस्टैंबिलिटी नहीं होती, जिसमें इकोन मिक इस्टैबिलिटी नहीं होती तो आप दो महीने भी सरकार को नहीं चला सकते

थे। मैं जनता सरकार से कहना चाहता हं कि यदि वह जीवित रहना चाहती है तो उसे ग्राधिक कार्यक्रम चलाना चाहिए । जैसे श्रादमी का धर्म है जिन्दा रहना । हर ग्रादमी जिन्दा रहना चाहता है ग्रीर उसके लिये वह पानी पीता है, उसके लिये वह ग्रन्न खाता है, उसके लिये वह हवा में सांस लेता है, वैसे ही किसी भी सरकार को जिन्दा रहने के लिये जरूरी है कि ग्राधिक कार्यक्रम चलाये जायं ग्रीर देश की करोडों जनता के मन को छने वाले कानन बनाये जायें ग्रौर उन को लाग किया जाये। यह सरकार तो भ्राज लैंड रिफार्म्स को उलट रही है। बीज पटनायक ने उड़ीसा में कराया है कि 18 एकड़ की सीलिंग को 28 एकड़ कर दिया जाये । गुजरात में लैंड सीलिंग की सीमा को दुगना किया जा रहा है। उत्तर प्रदेश में लैंड सीलिंग से जितनी जमीन निकलने वाली थी उस पर वहां के जमींदारों ने कब्जा कर लिया है ग्रौर जो जमीनें बांटी गयी थीं बीस सुत्री कार्यंक्रम के ग्रांतर्गत उन पर कब्जा कर लिया है। तो लैंड रिफार्म्स की यह सरकार दूश्मन है। ग्राधिक कार्यक्रमों की यह सरकार दूश्मन है। इस सरकार ने बेकारी के लिये कोई टाइम बाउन्ड प्रोग्राम नहीं रखा है। इस सरकार की कोई विदेश नीति नहीं है, इस की कोई दिशा नहीं है, इस सरकार का कोई नेता नहीं है, तो क्या यह सरकार चलेगी।

This Government is directionless. This Government is a rudderless Government. This Government has got three Prime Ministers in its Cabinet and nine Prime Ministers in waiting.

एक भूतपूर्व गृह मंत्री जी कहते हैं कि हमने मोरार जी को प्रधान मंत्री बनाया । मोरार जी कहते हैं कि उसकी क्या हैसियत है । वह हम को प्रधान मंत्री बनाये । जगजीवन राम जी सोचते हैं कि जहां हम पड़े हैं वहीं ग्रच्छे हैं । तो जहां 9 या 10 प्रधान मंत्री बनने वाले हों वहां उपसभाध्यक्ष महोदय काम कैसे चलेगा । ग्रगर परिवार का एक

मालिक है तो परिवार ठीक से चलता है. लेकिन जिस परिवार के चार मालिक हों ग्रौर 12 मालिक बनने वाले हों तो क्या वह परिवार चलेगा। क्या ऐसी सरकार देश को चला पायेगी ? क्या ऐसी सरकार राष्ट्र को चला पायेगी ? ग्रभी राजनारायण जी मिले थे। उन्होंने कहा कि मैं ऐसी भ्रष्टाचारी सरकार को जब तक नष्ट नहीं कर लंगा तब तक मैं फिर पालियामेंट में नहीं आने वाला हं। राजनारायण जी ने कहा था कि जब तक चौधरी चरण सिंह जैसे विभीषण को खरद्रषण नहीं बना दंगा तब तक चैन नहीं लंगा ग्रीर उन्हीं राजनार यण ने कहा है कि 2 अक्तूबर को गांधी जी के जन्म दिवस पर एक राष्ट्रीय जनता पार्टी का मैं निर्माण करूंगा ग्रीर हमारा मुकाबला होगा कांग्रेस पार्टी से। यह तो भ्रष्टाचारियों की हकुमत है। अब वह परी ताकत लगा रहे हैं जनता पार्टी को तोड़ने की । मनीराम बागडी का बयान ग्राया कि 9 ग्रगस्त को किसान रैली होगी ग्रौर राज-नारायण जी जनता पार्टी को तोडना चाहते हैं ग्रीर चौघरी चरण सिंह होम मिनिस्टर बने रहना चाहते हैं भीर इसी तरह से पूरी जनता पार्टी चल रही है। ग्रादरणीय उप-सभाध्यक्ष महोदय, ग्रगर इस मुल्क में प्रजातंत्र को कायम रखना है, समाजवाद की लम्बी चौड़ी बातें करनी हैं, तो ग्राप को कुछ करना पढेगा । गलतियां हम से न हुई होतीं तो हम ग्राज विरोधी पक्ष में न बैठे होते । ग्रगर कांग्रेस पार्टी ने गलतियां न की होतीं तो चुनाव में हम न हारे होते । हम ने गलतियां की और हमारी गलतियों के लिये, उनके कारण जनता ने हम को हराया। उसके निर्णय को हमने स्वीकार किया ग्रौर विरोधी दल में यहां ग्राकर बैठे. लेकिन जनता ने ग्राप को बोट दिया था। ग्राप को कुछ करना चाहिए । रामेश्वर सिंह जी बोल रहे हैं। रामेश्वर सिंह जी ने जयप्रकाश नारायण जी को पत्र लिखा है कि चार करोड रुपया के० के० बिरला और गोयन्का ने कलकत्ता के ग्रमींचन्द प्यारेलाल को होटल में दिया, चार करोड रुपये का

सौदा हम्रा जिस में कि जनता पार्टी के केन्द्रीय नेता उपस्थित थे ग्रीर उन नेताग्रों ने के० के० विरला से और गोयन्का से कहा कि अगर चार कारोड रुपया खर्च करने को तैयार हो तो हम चौधरी चरण सिंह को केविनेट से निकालने का फैसला करते हैं और रामेश्वर सिंह जी ने कहा है कि 80 लाख रुपये का पेमेंटतो तूरन्त के० के० बिरलाने किया। म्रादरणीय उपसभाध्यक्ष महोदय, रामेश्वर सिष्ट जी का कहना है. कि 80 लाख रुपया जनता पार्टी को ग्रमीचन्द प्यारेलाल ने होटल में दिया । जनता पार्टी का मन्त्री, कैविनेट मन्त्री कहता है कि चार करोड़ रुपये केन्द्रीय नेताओं से लेकर चौधरी चरण सिंह और राजनारायण को मन्त्रिमण्डल से निकाला । यह ग्रारोप या तो सच है या नहीं तो जनता पार्टी सच नहीं है। क्यों नहीं ग्राप इसका फैसला करते । रामेश्वर सिंह जी ने हमें बताया कि किन-किन नेताओं को यह रूपया मिला है। चंकि एक बहुत कांफि-डेंशल बात कही है, इसलिए में नहीं बताना चाहता कि किन-किन आदिमियों को पैसा दिया गया है . . .

श्री पील मोदी: कांफिडेंगल कारस-पोडेंस भी इसीलिए मांगते हो।

श्री कल्प नाथ राय: कांग्रेस पार्टी तो 30 साल सत्ता में रहने के बाद हटी, कांग्रेस तो 30 साल के बाद सत्ता से बाहर गई, लेकिन यह पार्टी तो साल भर नहीं बीता, साल भर के अन्दर उन में तु-तु मैं-मैं मची हुई है। ये लोग देश की बागडोर सम्भालने की बात करते हैं।

म्रादरणीय उपसभाध्यक्ष महोदय, मन्त्री महोदय श्री धनिक लाल मण्डल से कप्टना चाप्टता हं कि जब बाहर छात ग्रान्दोलन खडा होगा, ग्रध्यायक ग्रान्दोलन करेंगे, किसान ब्रान्दोलन खड़ा होगा, करोड़ों लोग बगावत करेंगे. उनकी समस्यायें हल नहीं होंगी तो हडताल करेंगे, तो उनका नियन्वण करने के लिए सरकार को रहना है तो प्रिवेंटिव डिटेंशन ऐक्ट, मीसा जैसे काले कानून को लागू करेगी।

[श्री कल्प नाथ राय]

जिस सरकार को रहना है वह सरकार के हित में ग्राधिक कार्यक्रमों को लाग करती है। 20 सबी कार्यक्रम जैसे काम करती है, बैंकों का राष्ट्रीयकरण जैसे काम करती है, राजे-महा-राजाओं के प्रिवी पर्स समाप्त करने का काम करती है, वह स्मगलरों के, जमाखोरों के खिलाफ ऐक्शन लेती है। तब वह पार्टी जिन्दा रहती है। क्या यह सच नहीं है कि बैंकों का राष्ट्रीयकरण हम्रा तो सारे देश की जनता ने इन्दिरा गांधी का स्वागत किया था उसकी इतिहास में मिसाल नहीं है। राजा महा-राजाग्रों का प्रिवी पर्स समाप्त किया तो जो देश की जनता ने स्वागत किया उसका उदाहरण नहीं है। बंगला देश की विजय के बाद श्रीमती गांधी का दुनिया में जो रुतवा बढा था उसकी मिसाल नहीं है। लेकिन हमने गलती की । इमर-जेंसी के दौरान में गलती की जिसके कारण हम यहां आ गये। आपने एक काम नहीं किया। जिस गरीब जनता ने ग्रापको यहां भेजा उसके जिए कोई काम नहीं किया जिससे उसका कोई भला हो । लेकिन केवल एक ही बात आपने की है कि किमिनल चार्जेज इन्दिरा गांधी के खिलाफ लगा कर लोगों को और इन्दिरा गांधी को जेल में डालो। कोई भी जनता पार्टी का नेता हमें नहीं मिला जो जेल से निकलने के बाद दुबला पतला दिखाई दिया हो . . .

(Interruptions)

श्री मनुभाई पटेल (गुजरात) : मैं बीमार हो गया था, कमजोर होकर बाहर ग्राया।

श्री रामलखन प्रसाद गुप्त (बिहार): जयप्रकाश नारायण किस हालत में बाहर निकले ?

श्री खरशीद श्रालम खान : पील मोदी किस हालत में निकले? . . . (Interruptions)

श्री कल्प नाथ राय: जयप्रकाश नारायण को श्रीमती गांधी ने तीन चार महीने के बाद बाहर किया था। चौधरी चरण सिंह ने भी सिफारिश करके अपने को बाहर करवाया

था । ब्रह्मप्रकाण स्त्रीर सत्यपाल मलिक सैकडों बार मिले थे। चौधरी ने गतं रखी थी कि हम को मुख्य मन्त्री बना दिया जाए तो हम ग्रापके साथ ग्राने के लिए तैयार हैं। लेकिन हमारे पंडित कमलापति विपाठी जी ने कहा कि इस दल-बदल् को लेकर हम क्या करेंगे। इसलिये वह समझौता ट्रंट गया । इसके परिणामस्बरूप वह ग्रापकी पार्टी में चले गये। इमरजेंसी में जेल से बाहर निकालने के लिए ब्रह्मप्रकाण और सत्यपाल लिक को किसने भेजा था ?

एक माननीय सदस्य : यू० पी० असेम्बली में इमरजेंसी के खिलाफ चौधरी चरणींसह ने तीन घंटे तक भावण किया था। (Interruptions)

श्री कल्प नाथ राय : अपने दामन को देखो । दूसरों के दामन पर की बढ़ उछालते के लिए सब काम किये जा रहे हैं। ग्रापके दामन में कितने काले धब्बे पड़े हुए हैं। दूसरों के घर में पत्थर फेंकने से पहले अपने शोशे के घर को देखो वह टट जाएगा । इसलिए राष्ट्रीय सम-स्याग्रों को हल करने के जिए नेशनल डायलाग होना चाहिए। देश के सामने जो संहट के बादल मंडरा रहे हैं, बेकारी की समस्या बढ़ रही है, मल्क की सीमाओं के ट्टने के आसार हो रहे हैं, जो राष्ट्रीय एकता को तोड़ने की ताकतें उभर रही हैं, जो आज अमरीका के सामने घटने टेक रहे हैं, उन सारी समस्याओं को राष्ट्रीय मतैक्य, नेशनल डायल ग से आप हल कर सकते हैं। इसके ग्रलावा छिद्रान्वेषण या एक दूसरे पर ग्रारोप लगाने की बात है जितना लम्बा भाषण ग्राप देंगे उससे दुग्ना सुनने को स्रापको तैयार रहना होगा। पर इससे कोई समस्या का हल नहीं होने वाला है। मीसा रिपील एक्ट का मैं स्वागत करता हूं लेकिन साथ ही जनता पार्टी से निवेदन करता हं कि वह ऐसा काम करें जिससे कांग्रेस सरकार ग्रीर जनता सरकार में क्या और कितना अन्तर है इसकी स्पष्ट रेखा खींची जा सके ग्रीर कोई ऐसा क्रान्तिकारी जन-हित का काम करें जो सरज की तरह उठे ग्रीर बिजली की तरह चमके और हर एक को पता लग जाए कि कांग्रेस राज में और जनता राज में कितना अन्तर है।

जब आप आधिक कार्यक्रम को, समाज-व।दी कार्यक्रम को जनता के दिलों को छने वाला कार्यक्रम बनायेंगे तब ही ग्राप सत्ता को बनाए रख सकेंगे वरना मैं बताना चाहता हं कि पूरे देश के ग्रन्दर जनता सरकार के विरोध में एक हवा उठ गई है और वह हवा प्रचण्ड ग्रांघी का रूप धारण करने दाली है ग्रीर ग्राने वाले दिनों में, जैसे हमारा पता नहीं लगा वैसे ही ग्रापको भी पानीपत से लेकर पाटली पुत्र के बीच में एक भी सीट नहीं मिलेगी। इन शब्दों के साथ ग्रायिक कार्यक्रम लाग करने की ग्रपील करने के साथ-साथ मीसा रिपील एक्ट का स्वागत करता है।

श्री रामलखन प्रसाद गुप्त : उपसभा-ध्यक्ष जी, मेरे पूर्व बक्ता श्री कल्पनाथ राय ने जो बातें कहीं हैं उन सब के बाब बद उन्होंने यह शभ कामना की है कि जनता पार्टी रहेगी ग्रौर वह चाहते भी हैं कि यह बनी रहे। बनी रहने के कारण ही जनता पार्टी ने जो घोषणा पत्र में कहा था उसी घोषणा पत्र के अनुसार ग्र ज इस मीसा कान्न को हटाये जाने का बिल यहां श्राया है जिसका मैं हार्दिक स्वागत करता हं।

यह मीसा कानन सचमच एक बहुत ही काला कानुन है ग्रीर इस कानुन को हटाना बहुत ही उचित था, जहां तक इस कानून को सरकार ने बदलने के बाद भी ग्रभी तक रखे जाने की बात है इसके लिये भी हमारे विरोधी पक्ष का कोई भाई यह नहीं कह सकता कि इसका कभी उपयोग किया गया या किसी को इसके ग्रन्तर्गत पकडा गया जब से जनता सर-कार ब्राई है। ब्राज का दिन इस सदन के लिये ग्रौर जनता के लिये ग्राजाद भारत के इतिष्टास में स्वर्णिम दिन है जब इस काले कानुन को, इस लोक तंत्र विरोधी कानन को, इस संविधान विरोधी क नन को, इस नैतिकता विरोधी कानुन को हटाने के लिये ग्राज हम यहां पर वाद-विवाद कर रहे हैं और मझे उम्मीद है कि यह जिल सर्व सम्मति से पास भी होगा।

यह कानून जब सामने आता है तो मझे वह दिन भी याद याता है जिस दिन इस कानन के अन्तर्गत मझे नजरबंद किया गया था इसलिए कि मैंने विद्यायियों और नव-युवकों की वकालत मुफ्त में की थी। मैं इसलि नजरवंद किया गया था कि मैंने रेलवे हड़तालियों की वकालत मपत में की थी। इमरजेंसी में नजरबंद इसलिये किया गया था। 20 महीनों तक जेत्र में इसलि : रखा गया था कि बिहार स्टेट बार कौंसिज जैसी संस्था जिसमें मात्र 20 वकील चने जाते हैं उसकी बैठक में मैंने भाग लिया था। इस तरह के कानन के अन्तर्गत सिर्फ मैं ही नहीं भारत के हजारों की संख्या में लोग नजरबंद किने गर्ने और लाखों की संख्या में उनके जो परिवार के सदस्य थे उनके ऊपर विपत्ति ढाई गई। इसी कान्न को म्राज समाप्त करने की बात है जिसका मैं हृदय से स्वागत करता हं। यह कानून, प्रिवेन्टिव डिटेन्शन एक्ट जो पहले रखा गया था यह सचनच उसी का एक रूप है। हम यह कह सकते हैं कि वहीं से इसकी शुरूग्रात हुई। आखिर में ब्राकर इसने मीसा कानून का रूप ले लिया है । जिस समय प्रिवेन्टिव डिटेन्शन एक्ट लाया गया था उस समय भी मझे याद है कि माव इसलिये मझे नजरबंद किया गया था कि मैं राष्ट्रीय स्वयं सेवक संघ का एक सदस्य था। उस समय तो ग्राउण्ड भी दिने जाते थे परन्तु आज इस मीसा के अंदर तो यह स्थिति श्रागई है कि कोई ग्राउण्ड ही नहीं दिये जा रहे हैं। इस संबंध में श्री के० एम० मंगी ने जो कुछ लिखा है, मैं सिर्फ उनके एक वाक्य को आपके सामने रखना चाहता हं। कानन के संबंध में ग्रीर गिरफ्तारी के लिए ग्राउन्डस देने के संबंध में उन्होंने कहा है

"What is necessary for a valid order is ""ground', not the facts,

[श्री रामलखन प्रसाद गुत]

which should be communicated to the detenue. Grounds are conclusions as to the detenu's activities drawn from the information furnished to the detaining authority; facts are particulars in the information supporting the grounds."

श्रीमन्, इतना ही नहीं प्रिवेंटिव डिटैन्शन एक्ट के संबंध में सुत्रीम कोर्ट के चीफ जस्टिस श्री कानिया ने बहत ही साफ गब्दों में अपनी बात कही है। बम्बई राज्य बनाम भ्रात्माराम के किस में उन्होंने अपना फैसला दिया था कि ग्राउन्ड देना चाहिये। यह भी कहा गया था कि किसी भी हालत में ग्राउन्ड देना उचित है। हमारे देश के संविधान के आर्टिकल 22 में जो फण्डामेन्टल राइट्स ग्राफ लिबर्टी का अधिकार दिया गया है उस अधिकार के अनसार किसी भी व्यक्ति को बिना कोई कारण बताये जेल में बंद नहीं किया जा सकता है। इन सारी बातों के बावजुद हमारे देश में मीसा का एक्ट लाया गया ग्रीर लोगों को गरफ्तार करने में ग्राउन्ड का देना बंद कर दिया गया। इस प्रकार से गिरफ्तारी का कोई कारण न बताने के साथ साथ मीसा कानन में दका 16(ए) जोड़ दी गई। इस दफा के अन्तर्गत किसी भी व्यक्ति को विना कारण बताये जेल में रखा जा सकता है। हमारे देश में जब पिछली सरकार ने इमरजेन्सी लगाई तो मीसा के अधीन हम लोगों को जेलों में डाल दिया गया ग्रौर वाहर क्या होता रहा, यह बात अब हम सब लोगों के सामने है।

हमारे देश में मीसा का किस प्रकार से दुरुपयोग किया गया, इसका एक उदाहरण में आपके सामने रखना चाहता हूं। रेलवे की हड़ताल के सिलसिले में कुछ लोगों को दफा 107 के अन्तर्गत गिरफ्तार किया गया और जब उन लोगों को जेल अधिकारियों के सामने लाया गया तो यह कहा गया कि जिन लोगों को दफा 107 के अन्तर्गत गिरफ्तार किया जाता है उनको जेल में नहीं रखा जा सकता है। उस समय जो मजिस्ट्रेट काम कर रहा था उसने तुरन्त ही एक सादे कागज पर दस्तखत करके उन लोगों को मीसा के अन्तर्गन नजरबन्द करवा दिया। चूंकि दफा 10 के अधीन गिरफ्तारी करके जेल में नहीं रखा जा सकता था, इसलिए मीसा का प्रयोग किया गया। इस प्रकार से इस मीसा एक्ट का दुरुपयोग किया गया है। भारत सरकार ने इसरजेन्सी की ज्यादितयों की जांच करने के लिए जो शाह कमीशन बनाया था, मैं उसके द्वारा कहे गये कुछ शब्दों को यहां पर कोट करना चाहता हं:—

"The Shah Commission has observed that it was unfortunate that in a large number of cases of detention under the Maintenance of Internal Security Act during the emergency_i District Magistrate had used their authority without satisfying themselves about the existence of grounds of detention. The Commission had proved beyond any doubt that Mrs. Gandhi had imposed emergency for personal reasons and the decision was entirely unconstitutional."

इसी मीसा कानून के अन्तर्गत हम लोगों को जेल में भेजा गया था। श्री कल्पनाथ राय ने विलक्त सही कहा है कि इस कानन का दरपयोग करने के कारण ही लोगों को इधर बैठना पड़ा ग्रीर हम लोगों को उधर बैठना पडा। ग्राज हमारे लिए यह बहत खशी की बात है कि हम इस कानन को समाप्त करने जा रहे हैं। यह बात बिलकूल स्पष्ट है कि जिन्दा रहने का अधिकार और स्वतंत्र रहने का श्रधिकार हमें हमारे संविधान ने ही नहीं दिया है बल्कि जब से इस विश्व पर मानवता ग्राई तब से उसे जिन्दा रहने ग्रीर स्वतंत्र रहने का अधिकार है। उस चीज को भ्रगर कोई समाप्त करना चाहता है तो हम समझते हैं कि वह बहत गलत है। हमारे संविधान में हमें जो आजादी दी गई है उसमें संगोधन करके हमारी ग्राजादी को खत्म कर दिया गया।

ये सारी बातें उस समय हुई जब इस देण में इमरजेंसी लगाई गई थी और मीसा के अन्तर्गत हम लोगों को बंद कर किया गथा था। इस प्रकार की गिरफ्तारियां प्रत्नेक णहर में हुई। जिन लोगों को नजरबंद किया गया था उनके संबंध में तत्कालीन महाराष्ट्र प्रदेश के मह्य मंत्री ने कहा था कि——

"Detenues should thank themselves that they have come out alive from prisons." 5 P.M.

भविष्य में इस तरह की बात नहीं हो, इस पर हमें विचार करना चाहिए । बिहार में पहले पहल इमरजेंसी में मेरा रिट पिटीशन एडमिट हम्रा तभी एडिंगनल डिस्टिक्ट मजिस्टेट बनाम एस० सी० जनला का केस सुत्रीम कोर्ट में गया तो सुत्रीम कोर्ट ने जो फैसला दिया वह बहत दर्दनाक फैसला था । वह फैसला मानवता के खिलाफ एक फैसला था। वह इस तरह का फैसला हमा कि कोई भी डेटेन्य चाहे उसे ग्राउन्ड बताया गया हो या नहीं। बह कोर्ट में भी नहीं जा सकता है, अपना दुखड़ा भी नहीं रो सकता है, चाहे वह कितना ही नाजायज क्यों न हो । इस तरह का फैसला सुत्रीम कोर्ट का हुआ था। ग्रीर समी रिट पिटीशन खारिज कर दिए गंधे । 45वां संविधान संशोधन लाया गया है ग्रीर 42 वां संविधान संशोधन जिसके अन्तर्गत हमारे सारे अधिकार छीन लिये गये थे. वह सारा समाप्त हो गया। इन सारी चीजों को देखकर हम यह कहेंगे कि ग्राज का दिन जब कि मीसा कानन को समाप्त किया जा रहा है, हमारे लिए एक बहुत ही खुशी का दिन है सौर आज हम ही नहीं सारे भारत के स्वतंत्रता प्रेमी नागरिक इसका स्वागत करेंगे।

SHRI S. W. DHABE; Mr. Vice-Chairman, Sir, in this debate, speeches have been made to welcome this Repeal of the Maintenance $_0$ f Internal Security Act. Sir, we talk of welcoming this Bill- In -my opinion, though it is a welcome step, it is a mere ruse by the Jafcata Government to divert the attention of the public

from the major economic issues. They are not very sincere in doing this. They are talking of amending the Constitution and *ne 45th Amendment Act. But not a word is spoken about Article 22 of the Constitution. Article 22 of the Constitution contains a provision for detention of any person. I quote sub-clause (7) of Article 22:

"Parliament may by law prescribe the circumstances under which, and the class or classes of cases in which, a person may be detained for a period longer than three months."

Sir, s₀ long as this Article remain/ on the Constitution and so long as power remains with the Parliament pass preventive detention to it is too much for Mr. Piloo Mody to take credit that it ia a red letter day and we have made history. They are dishonest in their intentions. What the_v are doing o_r undoing here, they want to do indirectly in the States. passed in The Detention Law was Madhya Pradesh in 1977. As friend, Mr. Kalp Nath Rai, said, in Uttar Pradesh als₀ there is law on Statute Book detentions about and essential services. I would like to tell the House that there are still in force Andhra Pradesh Detention 1970, Rajasthan Preventive De-

tention Act, 1970, विरोधी तत्व निवारण अधिनियम 1970, मध्य प्रदेश लोक ग्रव्यवस्था निवारण ग्रध्यादेश, 1977 and many other laws in Jammu and and other States. Government takes much pride. An ordinance was issued in Madhya desh for detention of persons breaking the strike of electricity workers. They wanted fo go on strike and the Madhya Pradesh Government and the Chief Minister immediately issued a'n ordinance which had the support of the Central Government. The Central Government in spite of protests by trade unions, could not do anything. Therefore, Sir, my submission is that detention laws are

still existing in many States, majo-

[Shri S. W Dhabe]

rity of whom are ruled by the Janata Party Governments, so far is irticle 22 remains in the Constitution it is tall talk to say that this is a redletter day and that the Janata Party has done a very big thing. It is nothing but deceiving the public, Tn this connection, I would like to say that security of State is entirely a different matter tha'n keeping public order. For the maintenance of essential services and other matters, a •mere disturbance will not create the problem of security of State. It should be remembered that the Maintenance of Internal Security Act was passed in July 1971 when we were facing the danger and fighting o'n the Bangladesh border. Many problems of enemies, foreigners and espionage were there. Section 3 $_0\mathrm{f}$ the Act enumerates the purposes for which it had been enacted. It says, defence of India, relations of I'ndia with foreign powers, security of India, security of the State and the -maintenance of public order and maintenance of supplies and services essentia; to the community.

I'n this connection, I may ask, Sir, that even though the_v ma_v talk of Rama rajya, is it possible for the Government to run the country without the police and the army and without any laws? What is happening today? Because there i_s no law; smugglers are being set free by courts. They are released on bail a'nd some of them have fled away from the country. Fo_r economic offenders there are no sanctions. For the antisocial elements there is no law. Therefore, sir, the last Home Minister has" rightiy suggested that some provision should be made in some other law to maintain law and order in this country and to maintain the security of the country. The Jammu and Kashmir Government refused the directive of this Government. Jammu and Kashmir has a vast border where there are problems of the security of State. It will have to be considered what steps should be taken there. It is, therefore, Sir, too much to expect that we

can have a Government without army or police or any law to run such a big democratic cou'ntry.

Sir, if we really want to run this country without such preventive detention laws, it is a very good idea, but people will have to be trained to have peaceful agitations, peaceful change of Governments and peaceful methods of working. Was it done by this Government? The Party which runs the present Government organised the railway strike in 1974 and asked the army to break the laws.

Sir, there is no reason to be apologetic about the emergency which was clamped. I am surprised to fi'nd the C.P.I. leader saying that they are very sorry for it. Emergency was clamped t₀ oppose the fascist forces. It was to maintain law and orderi that the emergency was clamped and a Resolution to that effect was passed by this House. What happened after the emergenpy? Everybody knows that. The real reason for the debacle of the Congress in the el2ctions was the emergency excesses i_n some parts of the country, especially about family planning and othe_r things $a_{n(j)}$ not that the steps taken by the previous Government were all wrong. The result of elections in the southern India went in favour of the Congres_g and they lost in the north for reasons other tha'n -mere clamping of the emergency. Therefore, Sir, m_v submission is that so fa_r a_s this Act is concerned, it has nothing to do with th_e emergency. It wa_s passed in 1971 whe_n certain steps were taken for the security $_0$ f the country.

In this connection, Sir, I would like to say that in our country democratic political dissent is very essential. But if democracy is to succeed without any draconia_n laws, it i_s essential that all must follow the rules of the game. Peaceful and purposeful compaign and a change in the Government is possible if we can follow what is called the basic principles of functioning of democratic institution. In this connection, I would say, Sir, that

if this is to be a beginning of a new era in our country, it is very essential that there should be some norms and a ntional dialogue should also be held to see what steps can be taken to curb the smuggling activities, the espionage activities a'nd the various other economic offences. But today, Sir, the position is entirely different. I agree with Mr. Kalp Nath Rai in this -matter. The problems in regard to law and order are so many. Trains are being looted openly durivig daytime. Bank robberies are taking place in the capital itself. People have a feeling that there is no security and n₀ rule ₀t law. Therefore, Sir, in order to enforce the rule of law, if this Governmeat can create conditions when there will be no economic offenders, when there wiH be no anti-social elements and when there will be an ideal society, the'n, it can be said that the beginning which we are making today will be useful and purposeful. I would again say that if this Government is genuinely interested in seeing that there is no detention of political workers and that they should have the freedom to conduct agitations peacefully, they must take further steps in this regard. They should see that article 22 is deleted from the Constitution. They should ask their Governments in Madhya Pradesh, Rajasthan and U.P. to abolish the Acts such RS the Maintenance cf Essential Services Act and sO on. If this is 'not done, it will be a meaningless formality. Tomorrow, they will again say that they require a law. Under article 22(7), they may bring in a new law to restore the original position. Of course, I congratulate the Government for repealing MISA. They have also taken aclion to restore the freedom of the Press r*nd the liberty oi the individual. But the liberty of the individual and the security of the State are equally important. On the economic side, there have been some failures. Before I conclude, I would once again say tha;; this is a step which every citizen in this country welcomes. But they expect much more from this

Government. They should take steps to delete the other provisions so that there will be no preventive detentions in this country in future.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): Mr. Vice-Chairman, Sir, o'n behalf of my Party, the R.S.P., I wholly endorse this one sentence repeal Bill which has been moved here by the Minister of State for Heme Affairs. As a matter of fact, it was long overdue. My only appeal would be that, when this repeal Bill is passed—by all indications, it appears it will be passed unanimously-the day o'n which this repeal Bill is passed, should be a day of declaration that i_n a democracy there is no place for detention without trial, preventive detention or things like that.

श्री नागेश्वर प्रसाद शाही (उत्तः प्रदेश) : व(इस चेथः मैन साहब, मेम्बरों को बलने क मौक मिलना च हिए। ग्राप चाहते हैं दिन में 14 बिलप सहो जाये यह संभव नहीं हैं।

प्रो० सौरींद्र भट्टाचार्य: हमको भी बोलने कामीक दीजिए शाही जी ।

Let the day on which this repeal Bill is passed be taken as an occasion for declaration of this principle, a principle which has been denied so far in this largest democracy o¹ the world, since its foundation. As has been referred to earlier, Independent India ha_s practically been without a period when preventive detention in one form or the other was not there. It is very heartening that those who were at one time responsible for the promulgation of such Acts_ are now coming forward to support this repeal Bill. After being divested of power, after seeing the results, they perhaps come to realise that illegal laws, unlawful laws like this, are unable to keep one in power. But this has been the tradition of the ruling party in our country that they have always relied on such laws. The history has been recounted at length by respected Mr. Bhupesh Gupta, I need not go into it- Tn spite of the delay, I would congratulate the Minister of State for

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[Shri Prof. Sourendra Bhattachariee].

 Hom_e Affairs and his Government for bringing forward this Bill to repeal this Act after, I should say, much hesitatingly giving up the idea of bringing about some Act t_0 substitute MISA.

While this overdue legislation has been brought forward, I would like to draw the attention of the House to certain othe_r factors. We know that during the last 16 months, in spite of the promises of the Janata Party, many political prisoners are yet behind the bars in different parts of the country. The question of the jurisdiction of the State Governments may come in, but the fact remains that when the Janata Government was returned to power after elections and a demand was made that according to its election promise all the political prisoners be released, it was at that point that the question of abjuring violence was raised and on that plea many political prisoners were forced to remain in jails. It was not declared as a general policy of the Union Government. The cases of Kanu Sanyal, Soure_n Bose and other_s like them were raised by Comrade Bhupesh Gupta this ver_v day. The cases against th&m have been withdrawn by the Left Front Government i_n West Bengal, as the have been withdrawn against all the political prisoners and effected their release already... (Interruptions) Yes, by all means. But the point is that the Plea of violence and non-violence has been taken now. This is a very old controversy, a controversy which has been raised in the country as long back as in the British days when there was a national movement.

There was a very big controversy and notwithstanding that controversy we went ahead with that national movement. That plea was taken to keep a [arge number $_0$ f workers of political movement behind the bars in

different parts of the country. I would expect that while bringing forward this Bill the Janata Government should act in consonance with the election promise and declare that they are in favour of the release of all political prisoners irrespective of the question of violence or non-violence.

To one other aspect also I would like to draw the attention of the House. Ours is a country where em-name for capitalism. It goes without saying that acute exploitation of the working class in the mixed economy system is a known fact. Notwithstanding the promises of the present Government of doing away with unemployment in 10 years, in the last one year the unemployment has been on the increase. In the last one year, unemployment has been On the increase. While unemployment has increased, the production has, in effect, fallen and the workers all over the forms. Naturally, the workers are also resisting. The limited extent to which the democracy has been restored has helped them in this struggle. But, on the other hand, we find that the Janata Government also is relying on the police and forces like that to suppress the movement of the workers. The lessons of Bailadilla and Pant Nagar cannot be very easily forgotten. In a class-divided society in which there is domination of the capitalist class over the society, the ruling power has the propensity, as has been proved all these 30 years, to meet the toiling peoples' demands with repression, with detention without trial and other oppressive measures. A part of it has already been resorted to by the Janata Government. O_n the other side, they have brought thi_s Bill t_0 repeal ' MISA which I take as a declaration on their part that in a democracy there is no place for detention without, trial. But if the_v are to follow it to th_e logical

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conclusion, they must give up the idea of suppressing the toiling peoples' movement with the help of police or para-military force or military even. It has been proved t_0 the hilt that even unbridled power cannot retain a ruling power entrenched in the face of the rising tide of toiling peoples' movement. It is a very recent experience a«d my appeal to my friends in the ruling party would be that they should be cautious that in following this age-old line, they should not deviate in future from the profession of the principle that is being made today i_n meeting the popular discontent which they have not been able to contain, or the tide which they have not yet been able to reverse. Unless their economic policy is fundamentally different, in the days to come, from what they have been following now, the strong tide °f popular movement is bound to be there. Let them not depend on the draconian laws on which the earlier regime depended. I hope they wiH not resort to them and this will be an enduring declaration of the principle that in a democracy there is no place for preventive detention in one guise or the other. With this expectation, I support the Bill.

SHRI HAMID ALI SCHAMNAD: Sir, I support the repeal of the Maintenance of Internal Security Act of 1971. When this Bill was introduced in this House in 1971, many of us supported this Bill. The_n the former Prime Minister gave ah assurance to this House a'nd to the Nation that this will not be used against political leaders, workers and the kisans and that it would be used only against undesirable elements, black-marketeers and so on. But our experience shows that MISA has been misused very badly throughout the length and breadth of the country. During emergency MISA has been notoriously used even against my party leaders. Five leaders in Keraia they were the MISA victims. Even though we supported thi_s Bill i_n 1971 we were the victims of this Government. I belonged to the Muslim League in those

days. We differed from the Indian Union Muslim League leadership saying that we should not support the Congress and walked out of the League and formed our own Muslim League in Keraia as All India Muslim League which is different from the Indian Union Muslim League.. that reason, Sir, our leaders were put behind the bars in Kerala by Mr. Achuta Menon Government led by the Minister, Mr. Achuta Menon, but he said he was helpless in the matter. All these things had been done by the Home Minister even though the Chief Minister belonged t₀ the"Communitst Party. Though h_{e} $_{w}a_{a}$ the Chief Minister he put the blame on the Home Minister of his own Cabinet. That was the state of affairs[^] at that time.

Power corrupts and absolute power corrupts absolutely. Even though the Communist Party was working for the working class, when power was there with them in Keraia they wanted to share it with the Congress. They never thought of coming out of the Ministry because they were tasting the Ministerial powers in Keraia. Sir, there are many cases. Even intellectuals, students were not spared. You know Rajan's case that is going on in a Coimbatore court. Rajan was a student of a_n engineering college. He got rank in the University. He was not only arrested but h_e was tortured to death. I do not want to sa_v anything i_n thia matter since the matter is sub judice. When Rajan was missing we went to the Chief Minister of our State. He was not a Congressman; he belonged to the Communist Party. He replied that he did not know where Rajan was. He did not have the guts to find out from the IG. $_0f$ Police a_s to where Rajan was. Many of us even went to Mr. Bhupesh Gupta and told him, "Sir, your leader, Mr. Achuta Menon, is ruling Kerala. Why do you not make use of your good office and ask the Chief Minister to trace him out? Mr. Achuta Menon your Party leader." H_e wa_s the son

[Shri Hamid Ali Schamrad]. of Prof. Warriar. So he expressed his sympathies with them. He said, 'What can I do? Even your Chi-* Minister is helpless. He is in the hands of the Home Minister". So that was the position.

They say collective responsibility. Now what is happening in the Janata Government? The same thing was there in Kerala in those days. But neither the Communist Party of India nor the Congress nor any other party thought on that issue. That was the state of affairs. And that continues even to this day.

Now, Sir, you are repealing this law. So -ma'ny atrocities were committed by misusing the provisions of the law. I do not want to repeat all those miserable incidents. Five Muslim League Leaders were detained $under \quad \overline{MISA}. \quad They \quad neve_r \quad supported$ the JP. movement. The only sin they committed was that they said that emergency was wrong. They said that they could 'not all the time support the Congress. Muslim_s of India had supported the Congress for thirty years. They said, "Hereafter we do not stand on that ground". And all the five leaders of the Muslim League were arrested and kept behind the bars. They were released only after emergency was lifted. So that was the state of affairs that continued.

Sir, Mrs. Indira Gandhi was defeated at the elections because of her doings and undoings not because she was the daughter of Pt. Jawaharlal Nehru or because she as the grand-daughter of Pt. Motilal Nehru. We do not agree with those leaders who criticise Nehru family as a whole. There is conflict, they say, between Nehruism and Ga'ndhism. This is absolutely meaningless, and, if I may use the word_stupidity> because historians will never say anything against Pt. Jawaharlal Nehru who contributed so much for the natiohat "uplift and also pushing our country to the topmost position in the world. But that has nothing to do with this.

I d₀ not believe in such ideological fights as between Gandhism and Nehruism. Afte_r all, it was with Gandhiji's blessings that Nehru had come up. Everybody knows that it was Gandhiji who nominated Jawaharlal as his heir and not Sardar Patel. I do not want to go into that angle now, but nowadays everybody wants to claim that he is a Gandhian. That is the difficulty. Everybody says, "I am a Gandhian." Everybody says he is following the Gandhian philosophy. I only pray to God Almighty to save Gandhiji from these so-called followers of his.

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Now, when we think of law and order, we must say that there is some slackness in law and order; looseness there. So many sabotages were there in the country. There were r.ailway sabotages; there were many atrocities against the Harijans. Also the general law and order in the country is let loose. I appeal to the Home Ministry to consider these factors. Even today a matter has been raised in the House as to what happened at the Western Court in Delhi, which is an M.Ps' hostel. I do not know whether what is alleged is true or not, but even there it is said the matter is under investigation as such. What happened at Western Court, which is supposed to be an M.Ps' hostel, is some murder or suicide or some such thing has happened. Anyhow, I do not know what it is.

SHRIMATI SAROJ KHAPARDE (Maharashtra); Still that investigation is on.

SHRI HAMID ALI SCHAMNAD: Every one of of us is interested in this matter because it is a matter of law and order, especially in the capital city of India. It happened at a place not even tw₀ kilometres away from the house of Mr. Morarji Desai or the house of the President of India.

SHRI HAMID ALI SCHAMNAD: Even this type of things are there, I am sorry to say that. I have been to Bombay the other day. Some people were telling me-who do not belong to any party—there was lawlessness in the country. Many people expressed their views and people ifind it difficult to move about because there is hooliganism and rowdyism in the Whether Indira country. Gandhi's followers are responsible or others are responsible, it is immaterial because, as far as the citizens of this country are concerned, they want to live peacefully. So it is for the Government to see that such things are put down with a heavy hand and, I am quite sure, Mrs. Indira Gandhi's followers also will co-operate with the Government in putting dow_n this hooliganism in this country.

Now police people say, "We are punished for what we did during the Therefore, Emergency period. should we care?" In Kerala DIGs of Police are accused in a case and they are facing a trial today. So the police people feel, "Why should we worry? All that we did was under the verbal orders of the Ministers. Now we are accused. Therefore, why should we worry?" Such feelings are there. Therefore, it is for the Government to consider this matter and see that law and order is maintained in this country at any cost, and they should show to the country that without MISA and without Emergency they will be able to law order in maintain and country.

Now, Sir, a word about Kashmir. When we repeal MISA India, it should be made applicable to Kashmir also. In Kashmir also law and orde_r is at stake. People who Sheikh Abdullah's do not support party are not allowed to move freely, and freedom of movement, freedom of association and freedom of expression are denied to those people who

oppose the ruling party in Kashmir. I do not know what the truth is. But these are matters for the Government consider and persuade Abdullah. After all, the Union Government should have a hold over the Chief Minister of Kashmir. It is not an independent State. Now, can you say that all the parties have freedom of expression and freedom of association in Kashmir? I am told that now terrorism is let loose by the State Police of Kashmir against the people who do not support the Government there, and this point may be considered by the Government.

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With these words, Sir, I conclude and support m_v speech the Bill Thank you.

श्री नागेश्वर प्रसाद शाही: उपध्यक्ष महोदय, जिस स य यह क नन संसद में प स किया गया था उस समय बहुत ही शुद्ध इंदे के साथ यह कान्त बन था और इंद यह था कि इस कन्न का इस्ते गल समग्लसं. ब्लैंक मार्केटिसं, ह डेंन्ड कमिन्त्स के खिल फ किया ज एगा। शरू-शरू में कछ हथा भी ऐसा ही लेकिन बाद में जब इमरजेंसी लगाई गई तब इस कानून का दुरुप्योग हथा और उसी दृश्ययोग के बारण जनता पार्टी ने अपने चनाव में जो वायदा किया था उस वायदे के अनुसार इस कानून को रिपील कर नहीं है। मेरा ग्रपना ख्याल हैं कि किसी न किसी फार्म में ग्रापको एक ऐसा डिटेन्शन ला बनाना पडेगा जिसके रिवीजन की गंजाइण हो। इस बानन में भी इस तरह की बात थी कि छ: महीने बाद, तीन महीने बाद एकः कमेटी जांच करेगी लेकिन यह हम्रा नहीं । इमरजेंसी के दौरान कोई ग्रीर कानुन चलता था। मीसा के नियमों के अनुसार डिटेंगन नहीं होता था, मनमाना डिटेंशन होता था । उसको न तो रज्य सरकारें जानती थीं और न ही चीफ मिनिस्टर जानता था ग्रीप न डिस्टिक्ट ग्राफिस्सं जानते थे। इस प्रकार की सूचनाएं एक उगह से श्राती थीं ग्रीर ग्रादमी को गिरफतार क

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[श्रीं नागेश्वर प्रसाद साही]

लिया जाता था। यह काम मीसा के कानून के ग्रनुसार नहीं होता था, मनमाना होता था ।

श्रीमती सरोज खापडें : वह एक जगह कौन सी थी।

श्री नागेश्वरप्रसाद शाही : ग्राप भी हमारे साथ थीं, घबराइये नहीं । वावज्द सारी कोशिशों के ग्राज भी स्मगलिंग जारी है। बावजूद सारी कोशिशों के सीमेंट की शार्टेज है। उस पर 30-40 रुपये पर बोरी ब्लैक है।

श्री कल्पनाथ राथ: 50 रुपये गोरखपुर में है।

श्री नागेश्वर प्रसाद शाही : बावजद सारी कोशियों के इस सरकार ने बिरला के ऊपर हाथ रखना शरू किया । विरला के खिलाफ वारेंट जारी किये गये ग्रौर उनको गिरफतार किया गया । अब बिरला ने साजिश शरू की। देश में नहीं विदेशों में जाकर साजिश शरू की और यह कोशिश करनी शरू कर दी कि फारेन कैंपिटल इन्वैस्टमेंट इस देश में शरू न होने पाये ग्रौर इस देश की सरकार को बदनाम किया जाए । इस समय विश्ला के ऊपर करीब साढ़े चार सौ मुकदमे टैक्स इवेजन के खिलाफ विभिन्न ग्रदालतों में चल रहे हैं। 10 करोड़ रुपये की चोरी करता है और एक लाख रुपया हाई कोर्ट के ऊपर खर्च करता है। विरला की गिरफतारी का क्या ग्रंजाम हो सकता है ? कोई मौजदा कानन विरला के साथ डील नहीं कर सकता। कोई मौजूदा कानून स्मगलसं के साथ, जो बम्बई में मालावार कोठियों में रहते हैं करोडों-करोड़ों रुपया बनाते हैं, लाखों रुपया पुलिस अफसरों को, नेताओं को खिलाते हैं, उनकी पाकेटों में रखते हैं, डील कर सकता है ? नहीं कर सकता है। इसलिए टैक्स इवेडर्स के लिए, बिरला के लिए, गोयन्का के लिए, स्मगलर्स के लिए और हार्डेन्ड किमिनल्स के लिए किसी न किसी प्रकार के डिटेंशन कानून की जरूरत

है। एक तरफ तो लोगों को खाने के लिए रोटी भी न मिले और पहनने के लिए कपडा भी नसीब न हो ग्रीर दूसरी तरफ बिरला--टाटा कानन की ग्राड में समाज विरेधी वाम करें, यह किसी भी दिष्ट से उचित नहीं है। मैं पूछना चाहता हं कि आज हमारे देश में कौन-साकानून है जो विश्ला के साथ डील र सकता है? मैं समझता हं कि ऐसा कोई कानन नहीं है। कानन हमारे देश में गरीबों के लिए है। जो व्यक्ति दो रुपये का सामान चोरी कर लेता है उसको तीन महीने की सजा हो जाती है। अगर बस स्टैन्ड पर कोई लडका पिक पाकेटिंग करके 25 ए० निकाल लेता है तो उसको तीन महीने की सजा हो जाती है। कोई लडका जो गरीब है ग्रौर जिस के पास पेट भरने के लिए रोटी भी नहीं है, ग्रगर वह स्कल से भाग कर पिक पाकिटिंग करता है तो उसको तीन महीने की सजा हो जाती है। लेकिन बिरला के लिए हमारे देश में कोई कानून नहीं है । मैं समझता हं कि ग्रगर हमारे माननीय संसद सदस्यों में जरा भी ईमानदारी है तो उन्हें इस पर विचार करना चाहिए कि कोई ऐसा कानून बनाया जाये जिसके अन्दर विदयाउट ट्रायल के बिरला जैसे लोगों को ग्रौर स्मगलर्स को ग्रौर हार्डेन्ड किमिनल्स को तथा उस केटगरी के अन्य लोगों को बन्द किया जा सके।

श्रीमन, मैं एक अन्य प्रश्न की ओर भी सदन का ध्यान दिलाना चाहता हं। हमारे दोस्त यहां से चले गये। ये लोग हमारे देश में धार्मिक ग्रीर भाषाई दंगे कराते हैं। ये लोग ग्रपने को राजनीति में कायम रखने के लिए धार्मिक ग्रौर भाषाई दंगे कराते हैं, कम्यनल झ गड़ा करवाते हैं और एन्टी हिन्दी कांफ्रेंस करवाते हैं। ग्राप जानते हैं कि ग्रभी कुछ दिन पहले मद्रास में जो कांफ्रेंन्स करवाई गई थी उसका मकसद क्या था ? मैं प्रकृता चाहता हं कि हिन्दी ने कौन-सा गनाह किया है ? इस मल्क के अन्दर जिस भाषा

को 1950 में राजभाषा के पद पर प्रतिष्ठित हो जाना चाहिए था उसको ग्राज 1978 में बहिष्कृत किया जा रहा है। मद्रास के अन्दर ग्रसली झगडा अंगेजी और तमिल के बीच में हैं। मैं कहना चाहता हं कि तमिल नाडु के चीफ मिनिस्टर श्री रामचन्द्रन में ग्रगर हिम्मत है तो बेइस बारे में रेफेन्डम करायें। तमिल ग्रीर श्रंग्रेजी में बीच में रेफ्रेन्डम करायें।

SHRI K. K. MADHAVAN (Kerala): I want to ask; Is the Hon. Member prepared to learn a South Indian language?

श्री नागेश्वर प्रसाद शाही : तमिल नाडु में 99 फीसदी ब्रादमी तिमल के पक्ष में हैं थोड़े से मुट्ठी भर लोग ही अंग्रेजी को बन ये रखना चाहते हैं। ये लोग तमिल नाडु में ग्रंगेजी को हटा कर तिमल की बात नहीं करते हैं। वास्तव में यसली झगड़ा तमिल ग्रौर ग्रंग्रेजी के बीच में है ग्रीर हमारे देश में वास्तविकता यह है कि 10 प्रतिशत लोग 90 प्रतिशत लोगों के ऊपर अंग्रेजी को लाद रहे हैं।

BANERJEE SHRI **JAHARLAL** (West Bengal): A point of order. I want to know whether the speaker has got any right to question the non-Hindi Chief Ministers' Conference and other things in this connection?

SHRI NAGESHWAR **PRASAD** SHAHI: I am very much astonished that my learned friend does not know what can be spoken here.

महोदय, मैं कह रहा था कि चार राज्यों के मख्य मंत्रियों को वहां इकटठा किया गया, रोटी के सवाल पर नहीं इकट्ठा किया गया, गरीव मछग्रों के सवाल पर नहीं इकटठा किया गया, वहां उद्योग घंधे लगाने के सवाल पर नहीं वरन् उन्हें इकट्ठा किया गया कि हिन्दी लादी जा रही है। श्रीमन्, मैं कहना चाहता हूं क वह दिन दूर नहीं जब कि हमको यह बड़े

जोर से कहना पड़ेगा कि हम ग्रापकी तमिल के बारे में दखल नहीं देते, हम ग्रापकी तेलग ग्रीर कन्नड़ के बारे में दखल नहीं देते, इसलिये ग्राप हमारी हिन्दी के बारे में कम बोलिये। ग्राप ग्रपने यहां चाहे जो करें, मगर दूसरों को रोकने की कोशिश मत कीजिये ग्रीर ग्रंग्रेजी को देश की 90 फीसदी जनता के ऊपर योपने का प्रयास मत कीजिये।

श्रीमन, ग्राखिए में एक बात कह कर खत्म करता हं। अभी हमारे सी पी एम० के एक दोस्त बोल रहेथे। अब वह चले गये हैं। उन्होंने बैलाडिला और पंतनगर का जिक किया और कहा कि इन स्थानों परगोली चली। परन्तु उन्होंने इस बात का जिक्र नहीं विधा कि पश्चिमी बंगाल में क्या हो रहा है। वहां गांव-गांव में सी०पी०एम० के लोग छरे के बल पर शासन चला रहे हैं। गांव गांव में सीव्यीव्यम् की सरकार में पेरेलल व्यवस्था कायम करने वाले पार्टी वक्स की गोलियों से. पलिस की गोली से तो 10-20 लोग मरते हैं—मगर सी०पी०एम० के कार्यकत्तात्रीं की गोली से लाखों करोड़ों लोग मरते हैं। इसलिय में कहना चाहता हं कि हमारे सी०पी०-एम० के दोस्त को पहले अपनी ओर देखना च।हिए कि वहां क्या हो रहा है बजाय इसके कि बैलाडिला ग्रौर पंतनगर की ग्रोर जाये।

JAHARLAL BANERJEE: SHRI Yes, yes, absolutely right. I congratulate you.

श्री नागेशवर प्रसाद शाही : मैं वैला-डिला और पंतनगर की फायरिंग का विरोधी हं, इसका समर्थक नहीं हं।

श्रीमन, ग्राखिर में मैं यह बात कहना चाहता हं कि सरकार को मीसा कानन की समाप्त करके जल्दी से जल्दी एक ऐसा कान्न जरूर बनाना चाहिए ताकि देहात में बिरला की कैटेगरी के जो लोग हैं, जिनको श्रव जनता वर्दाश्त करने को तैयार नहीं है, हाँडेंन्ड ऋ-मिनल, स्मग्लर्स ग्रीर ब्लैकमाकेटियर्स इनको

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[श्रीनःगेश्वर प्रसाद शाही]

डिटेन किया जा सके। क्योंकि इन के ऊपर कोई कानुन लागुनहीं होता। इन लोगों का मकाबला करने के लिए ऐसा कानन सरकार की अवस्य जल्दी ही बनाना चाहिए । धन्यवाद ।

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Sir, . . .

VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN); No more names here. The Minister.

SHRI G. C. BHATTACHARYA: My name has been written by the Deputy Chairman.

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN); We t'o by the list of names given by the parties.

श्री धनिक लाल मंडल: महोदय, जैसा कि माननीय श्री भूषेण गुप्ता जी ने कहा, सचम्च मैं अपने को बड़ा सीभाग्यशाली समझता हं, जो कि मुझे इस बिल को पायलट करने का मौका मिला। जनता सरकार बावजूद इस के कि कुछ माननीय सदस्यों ने यह कहा कि सरकार को हिचकिचाहट थी, सरकार द्विविधा में थी ग्रौर न जाने कितनी बातें श्रौर कितने आरोप लगाये । लेकिन महोदय, मैं इस बात को स्पष्ट करना चाहता हं कि जनता सरकार कभी भी दिविधा में नहीं रही, जनता सरकार को कभी किसी प्रकार को हिचिकिचाहट नहीं रही । हमने जो संकल्प किया था, हमने जो जनता को वचन दिया था हम उसके प्रति बराबर ही ग्रास्थावन रहे, बराबर ही प्रतिबद्ध रहे, किमिनल प्रोमीजर कोड में कुछ संगोधन करने की बात भ्राई, तो महज इसलिए भ्राई कि अभी यदि कभी कोई ऐसी स्थिति अभी जिसमें जो वर्तमान कान्न हैं वह अक्षम पाये जायें तो उसको थोड़ा मैजबूत बनाने के लिए यद्यपि वहां भी इस बात की पूरी-पूरी कोशिश की गई कि पूरे के पूरे संफगाई स इस में रखे जाएं। दोनों को मिला देना, मैं समझता हं कि यह बहत ही फारफेचड

भीर काल्पनिक है। जो प्रावधान किया गया था यद्यपि उसे भी वापिस ले लिया गया, लेकिन में ब्रापम निवेदन कर रहा था कि हम लोगों के मन में, जनता सरकार के मन में इसके प्रति कभी भी हिचकिचाहट नहीं रही ग्रीर यही कारण है कि इस कानुन का कभी भी प्रयोग नहीं किया गया। बराबर इस कानून के तहत जो लोग जेलों में बंद थे, ग्रस्दर थे उनको एक एक कर के छोड़ने काकाम जारी रहा और उनको छोडा गया । भतपूर्व गह मंत्री चौधरी चरण सिंह के बारे में...

श्री ग्रनन्त प्रसाद शर्मा (बिहार) : श्रापने इसका इस्तेमाल तो नहीं किया लेकिन श्रापके भतपूर्व गृह मंत्री ने कहा था कि मीसा का भी इस्तेमाल किया जाए।

श्री भनिक लाल मंडल : उन्हीं का मैं हवाला दे रहा हं। क्योंकि भृतपूर्व गृह मंत्री का नाम लिया गया। मेरे पास यह उनका 23 मार्च का ब्यान है। इस में उन्होंने कहा है कि हम यद्यपि चाहने थे कि किसी भी प्रकार की स्थिति का मकाबला करने के लिए कानुत को थोड़ा कड़ा किया आए. सख्त किया जाए और इसके लिए क्रिमिनल प्रोसीजर कोड में अमेंडमेंट किया जाए फिर भी माननीय सदस्यों और जनता की भावनाओं का हम ब्रादर करते हैं ब्रौर इसलिए हम इसको वापिस ले रहे हैं । इसलिए मैंने रिकाई को स्ट्रेट करने के लिए इस बात को आपके सामने रखा । जिस किसी सदस्य ने कहा कि चौधरी चरण सिंह इसको हटाना नहीं चाहते थे इसलिए मैंने उनका 23 मार्च का ब्यान पटा है।

श्री ज्ञान चन्द तोत् (हिमाचल प्रदेश) : चौधरी साहब ने मीसा के ग्रन्दर ग्ररेस्ट करने के बारे में कहा।

श्री धनिक लाल मंडलः मैं सिद्धांत की बातों में नहीं जाऊंगा। यहां कुछ सिद्धांत की बातें हुई हैं और इतिहास की भी बातें हुई हैं। माननीय सदस्य भूपेश गुप्त जी ने

प्रथन उठाए हैं भीर भी माननीय सदस्यों ने तथा श्री खरशीद ग्रालम खान ने जो प्रश्न उठाए हैं ग्रीर उसकी ग्रोर इशारा किया ---रोजी रोटी के बीच में फर्क किया गया है। में समझता हं कि यह बहत ही खतरनाक सिद्धांत है। रोटी के लिए याजादी ले ली जाए ऐसे जो कहा गया यह बड़त ही खतरनाक सिद्धांत ग्रीर हम लोगों का इसमें विश्वास नहीं है। हम लोग ऐसा मानते हैं कि रोटी ग्रीर ग्राजादी में वनियादी कंटेडिक्शन नहीं है, विरोध है। रोटो देने के लिए जनता की, ग्राजादी ले लो जाए, ऐसा हमारा विश्वास नहीं है।

श्री ग्रनन्त प्रसाद शर्मा : यह किसने कहा ?

श्री चनिक लाल मंडल : यही तो बातें हई । ग्राथिक कार्यक्रमों के लिए इमरजेंसी की दहाई दी गई। ग्राधिक कार्यक्रमों को पूरा करने के लिए इमरजेंसी लगाई गई थी . . .

SHRI KALP NATH RAI. Who said

श्री धनिक लाल मंडल: ग्रापका नाम मैंने नहीं लिया

SHRI ANANT PRASAD SHARMA: Nobody in the House said it.

श्री वनिक लाल मंडल : ग्रापका नाम भी नहीं लिया । मैं ने कहा यह सैद्धांतिक प्रश्न उठाए गए हैं कि जो समाज विरोधी लोग हैं या ग्रौर दूसरी प्रकार के लोग हैं उनके लिए विशेष प्रकार के कानून बनाने की धावश्यकता है इस तरह के सिद्धांत भी खतरानक हैं। महोदय, यह बात ग्रःवश्यक है, मैं मानता हं समाज उस स्थिति में ग्रभी नहीं पहुंचा है, जहां हम सम्पूर्ण लिबर्टी की बात कर सकें, सम्पूर्ण ग्राजादी की बात कर सकें। यह संभव नहीं है कि हम संपूर्ण ग्राजादी की बात कर सकें। उस स्थिति में हमारा समाज ग्रभी नहीं पहुंचा है और समाज में ऐसे तत्व हैं जो इस कानन का सष्टारा लेकर समाज विरोधी

काम करते हैं, राष्ट्र विरोधी काम करते हैं ग्रीर कानन वहां उनको पकडने में थोडा ग्रक्षम होता है जिसके लिए मैंने कहा कि वह उपबंध करने की बात हुई थी किमिनल प्रोसी-जर कोड में।

श्री भूपेण गुप्त : वह बात छोड़ दीजिए।

श्री भनिक लाल मंडल । ग्रन्ता छोड दिया । मैं सिद्धांत की बात कर रहा हं। इसलिए मैंने कहा बाजादी हम चाहते हैं। जैसा कि सदन के सभी पक्षों के माननीय सदस्यों ने जो भाव प्रकट किया, विचार प्रकट किए, हम चाहते हैं इस देश में जनतंत्र रहे, हम चाहते हैं, लोगों की सारी आजादी ग्रक्षम रहें, हम बाहते हैं हमारे लोग निर्भय समाज में रहे, हम चाहते हैं हमारा समाज सम्माननीय बने, खुला समाज बने, ऐसा हमारा अभिप्राय है और जैवा कि माननीय सदस्यों ने भाव प्रकट किया है कि यह हमारा ग्रमिप्राय है तो निश्चित ही सरकार माननीय सदस्यों से सहयोग का बाहदान करती है। सरकार जरूर यह चाहेगी कि इस तरह की स्थिति को बनाने के लिए जहां ग्राजादी को बिना खाये हम इस देश की गरीबी, इस देश की बेकारी खौर इस देश की जितनी सम-स्याएं हैं, भाषाई देंगे, साम्प्रदायिक दंगे, जातीय दर्गे: जो स्थिति देश में है उस से हम निपटना चाहते हैं बिना ग्राजादी की कीमत दिए

श्री नागंडवर प्रसाद राही: पौइंट आफ ग्रार्डर है श्रीमा, हमारे मंत्री जी ग्रपने लोहिया साहब के फालोग्रर हैं, डाक्टर साहब यह कहते थे कि जब तक कि करोडपंथ का कंगरा नहीं काटा जायगा, पहाड हीं काटा जायगा गरीबी दूर नहीं की जा सकती है इसलिए विड्ला ग्रीर टाटा का समाप्त होना वहत जरूरी है भ्रीर मंत्री जी कहते हैं उन के लिए विशेष. . . बनायेंगे. .. (Interruptions)

थो उपसमाध्यक्ष (श्री सैयद निजाम्होन) भ्रपनी तकरीर में कह चुके हैं भ्राप।

श्री बनिक लाल मण्डल: उनको नेशन-लाइज कर लीजिए इतनी चिन्ता क्यों करते हैं, ग्राप कहां है।

महोदय, मैं कह रहा था जो स्थिति हम लोग चाहते हैं कि बने तो उस स्थिति में सरकार माननीय सदस्यों से सहयोग का ब्राह्मान करती है और हमें विश्वास है कि माननीय, सदस्यों का सहयोग हमें मिलेगा । महोदय यह बात सही है जो कुछ माननीय सदस्यों ने ग्राणंकाएं प्रकट कीं ग्रौर कुछ भय प्रकट किया कि कानून का आदर घट रहा है या हिंसा की, किसी पाकेटस में, खास-खास पाकेटस में घटनाएं बढ़ रही हैं ग्रौर विधि ग्रौर व्यवस्था की स्थिति के बारे में चिंता प्रकट की गयी। इन सारी चीजों के लिए यदि हम इस बात को स्वीकार कर लें कि हमारा जो भी काम होगा उसमें हमारा आधार अहिंसा होगा जो गांधी जी ने श्रपनाया इसको यदि हमस्वीकार कर लें, सिर्फ एक गर्त मान लें कि जो भी श्रांदोलन हों, हमारी जो भी एशपरेशंस हों जो भी होप्स हों, उसको फलफिल करने के लिए, रियलाइज करने के लिए, हम जो श्रांदोलन का रास्ता लें या कोई अन्य रास्ता लें तो वह डेमोक्रेटिक हो, पीसफल हो, यदि इतनी बात हम स्वीकार कर लें तो सारी समस्याएं ग्राप से ग्राप हल हो जायेंगी इसलिए महोदय में बहत समय नहीं लुंगा, मैं माननीय सदस्यों, का आभार मानता हूं और यह आगा प्रकट करता हं कि जिस खशी से यह कानून पास कर रहे हैं आज।

महोदय, राज्यों के बारे में बात हुई, इसके बारे में भी मैं जवाब दे दूं। राज्यों के संबंध में जो बातें हुई। हम लोग राज्यों के साथ कोई भेद भाव नहीं कर रहे हैं चाहे वहां जनता पार्टी की सरकार हो, कांग्रेस की सरकार हो या काण्मीर की, नेणनल कान्फ्रेस की सरकार हो, जिस किसी की सरकार हो उसमें हम कोई भेदभाव नहीं करेंगे और यह राज्य सरकार का (Interruptions)

श्री श्रीवर वासुवेवराव घावे: यह तो जनता पार्टी का मैनीफीस्टों हैं ... Is not the Janata Party manifesto binding on the State Governments? 6 P.M.

SHRI BHUPESH GUPTA: From the Constitution yo_u delete article 22(7) and also Entries 9 and 3 from the Union List and the Concurrent List respectively. Then, no State will be in a position to pass any preventive detention law. Now, Jammu and Kashmir has got it; Madhya Pradesh has got it; Bihar has got it; and UP also has got it.

श्री बितक लाल मण्डल . मैं खत्म कर रहा हूं। महोदय, मैं तो धन्यवाद दे रहा था। मैं समार प्रकट कर रहा था सौर मैंने यही कहा कि राज्यों के बारे में कोई भेदमाव नहीं हैं। कान्स्टीटयूणन के बारे में जो 45 वां समेण्डमैन्ट स्था रहा है उसमें इसका प्रावधान है कि स्थाटिकल 22 के 7(ए) में संशोधन कर दिया जाए कि दो महीने से स्थिक बिना एडवाइजरी कमेटी की राय लिये डिटेन्सन में किसी को नहीं रखा जा सकता। यह उपबन्ध किया जा रहा है। यह स्थापके सामने 45 वां स्थेण्डमैन्ट स्था रहा है। उसमें यह उपबन्ध किया गया है।

मैं माननीय सदस्यों को इसके लिये धन्यवाद देता हं।

SHRI S. W. DHABE; But you are retaining it.

(Interruptions)

SHRI BHUPESH GUPTA: You have the Intelligence people and the Intelligence people are doing it. I am reading the newspapers. Mr. R. N. Kau was the Head of the Research and Analysis Wing. He has told the Shah Commission..

(Interruptions)

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): The question is:

"That the Bill to repeal the Maintenance of Internal Security Act, 1971, as passed by the Lok Sabha, be taken into consideration."

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SHRI BHUPESH GUPTA; Sir, he told the Shah Commission that he did not collect any internal intelligence. (Interruptions). It is a blatant lie.

(Interruptions)

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): We shall take up the clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

BHUPESH GUPTA: You should ask Madhya Pradesh and Bihar not to use it till we amend the Constitution.

(interruptions)

SHRI DHANIK LAL MANDAL: Sir, I beg to move:

"That Bill the passed." he The question was proposed: SHRI S. W. DHABE; Sir, I wanted to speak.

श्री नागेश्वर प्रसाद शाही: मंत्री महोदय ने यह नहीं बताया कि काश्मीर में आज भी मीसा का प्रयोग राजनीतिक विरोधियों के खिलाफ हो रहा है। स्नाज भी वही हो रहा है जो एमरजैन्सी में होता था। उसके बारे में मंत्री जी ने कुछ नहीं कहा कि शेख अब्दल्ला को क्यों इस बात की छुट दी गई है कि वे अपने राजनीतिक विरोधियों के खिलाफ मीसा का कानन इस्तेमाल करें। वहां कानुन इसलिए बना कि पाकिस्तान से खतरा होता है, बहाना है बार्डर स्टेट का, बहाना है कि पाकिस्तान से खतरा है और उसका इस्तेमाल लोगों के खिलाफ हो रहा है ग्रीर जनता पार्टी के कार्य-कर्ताओं को, फरूख साहब के कार्यकर्ताओं को डिटेन किया जा रहा है. पुलिस थानों में उन्हें पीटा जा रहा है और कोई सुनवाई नहीं है। देश भर के लिये कानन लागु कर रहे हैं वह काश्मीर में क्यों नहीं लाग् करते।

SHR1 S. W. DHABE; Sir, I want to speak on this.

(SHRI THE VICE-CHAIRMAN SYED NIZAM-UD-DIN); You have already spoken on this.

SHRI S. W. DHABE: B.ut I want to say something on his statement. Sir, the Minister has said that article 22(7)(a) will be amended to reduce the period. (Interruptions). I would like to ask whether it will serve the Secondly, the Janata manifesto says that they would repeal the MISA. It seems that the manifesto is binding only on the Central Government and not on the State Governments ruled by the Janata Party. I would like to know from him whether this is so.

SHRI BHUPESH GUPTA: Sir, one suggestion I would like to make. I did not want to speak. But, since you have allowed us, I would like to make one suggestion. So long as the Constitution does not give the guarantee, the States are free to do what they like. Therefore I will suggest to him that before the Forty-Sixth onstitution (Amendment) Bill comes, let the llth Entry of the Union List and the Concurrent List, which empower State Governments and the Union Government to pass such law, be deteted. Article 22 should also accordingly be modified. The Constitution should not the sanction for preventive detention. Unless you assure them, even you may come some time later under some pretext to have some ether law. Therefore, it is very important.

Finally, one point more. Whatever you may do, this law is administered by the Intelligence. We have seen during th emergency how the Intelligence branch or the Central Intelligence Bureau or the RAW as they call it, behaved; how they went out of their way to please somebody and gave false reports. Therefore I mention this thing. This R.N. Kao who was in charge of the RAW told the "that he had Commission collecting internal heen formation, he was only collecting ex-

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ternal information. It is a blatant He. He was collecting internal information and interfering with internal politics and was in the drive against the Naxalities. He even collected the regarding election prosinformation pects of Mrs. Indira Gandhi fore the election was announced. Such are the people. As you know, another man Mr. Mathur, who was in charge of the Intelligence Burreau, used to go to Mr. Sanjay Gandhi to take direction from him and give information. And one good thing they did was that they gave wrong information to Mrs. Gandhi as far as the election prospects are concerned. They told her that she would win the election though by a simple majority. That is why she called the elections. This is the only good thing they did-without intending it.

Therefore, I say that these Intelligence people RAW and other agencies, should not be there because they are doing such things. Therefore I say that if you have this thing in the Constitution always, you will be in dan-Hold a thorough inquiry departmental and otherwise, against these Intelligence officers like Mr. Mathur and Mr. Kao who made false statements before the Commission. Well,. you can hold the enquiry. Or let a Parliamentary Commission he ap-We shall probe how at that pointed. Kao was interfering in the time Mr. internal affairs. Therefore, it is very important. Meanwhile, stop pensions,, by a special law; stop the pensions of such officers, whether in the Intelligence Bureau or otherwise, who have been guilty of misuse of power. Administratively,, you can certainly deal with these Intelligence officers who wanted to placate-not Parliament, not even the Government, but some individual who had under the no status Constitution. Therefore, take this advice: Amend the Constitution, to begin with, deal with these officials who are now competing with each other in confes-

before the Commission. Even sing committing perjury then they were by telling lies.

श्री धनिक लाल मंडल : महोदय. मैंने काश्मीर के संबंध में माननीय सदस्य को जानकारी दी कि काश्मीर का जब श्राडिनेन्स बना था उस वक्त उस समय के गृह मंत्री जी ने, भतपूर्व गृह मंत्री जी ने उन को बिल्ट इन सेफगार्डस के बारे में लिखा था। मैं माननीय सदस्यों को सूचना देता हं कि वे सारे सुझाव स्वीकार कर लिए गए ग्रीर जो कानुन बना है उसमें सभी प्रकार के सेकगाडंस का प्रावधान किया है। जहां तक माननीय सदस्य ने कहा मैंने उन को सूचना दी है कि द्यार्टिकिल 27-ए में संशोधन करने के लिए उपबंध किया गया है. 45वें संशोधन बिल में ग्रीर जहां तक सी०वी० ग्राई० ग्रीर इंटेलिजेंन्स सर्विसेज के बारे में मान-नीय सदस्य ने कहा कि उसमें जो डिस्टारणन है भौर जो शाह कमीशन के माध्यम से भ्राया है उस पर गीर किया जा रहा है और इस तरह का डिस्टारणन ग्रगर है तो उस को खत्म कर दिया जायेगा।

श्री भपेश गुप्त : काऊ का क्याहमा?

1 HE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): Tha question is

> "That the Bill be passed." The motion was adopted.

THE VICE-CHAIRMAN (SHRI **SYED**

The

11.00 House stands adjourned till A.M. tomorrow.

> The House the_n adjourned at eleven minutes past of the clock till eleven of the clock on Friday, the " 28th July, 1978.